



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

126

संदर्भ संख्या: H00213 / सी-3 / NGT-341 / 2023 दिनांक: 04/09/2023

To,

The Registrar,
The National Green Tribunal,
Principal Bench,
New Delhi
E-mail- judicial-ngt@gov.in

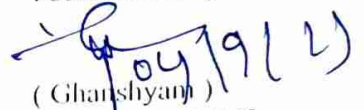
Sub: Report of The Joint Committee Inspection Report in compliance of the order dated- 30.05.2023 passed by Hon'ble National Green Tribunal, New Delhi in Original Application No. 406 of 2023 Babar Ali Versus State of U.P.

Sir,

In compliance of the order dated- 30.05.2023 passed by the Hon'ble National Green Tribunal, New Delhi in Original Application No. 406 of 2023 Babar Ali Versus State of U.P. The inspection of Joint Committee conduct on 17.08.2023. The Joint Committee Inspection Report is annexed herewith and forwarded to you with the request that the same may be placed before the Hon'ble Tribunal.


Yours Sincerely

Enclosure- As above


(Ghanshyam)
Chief Environmental Officer,
Circle-3

Copy to:

1. District Magistrate, MuzaffarNagar.
2. Smt. Reena Satavan, Sec. 'E', Parivesh Bhawan, Poorvi Arjun Nagar, CPCB, Delhi, 110032.
3. Shri Pradeep Mishra, Advocate on Record, Hon'ble Supreme Court/ NGT, New Delhi for necessary action please.
4. Law Officer-I, U.P. Pollution Control Board, Lucknow for information and necessary action please.
5. Regional Officer, U.P. Pollution Control Board, MuzaffarNagar for information and necessary action.


Chief Environmental Officer,
Circle-3

JOINT INSPECTION REPORT
OF
M/s TRIVENI ENGINEERING & INDUSTRIES LTD. ALCO
CHEMICAL COMPLEX, BHIKKI, BILASPUR, JOLLY ROAD,
MUZAFFARNAGAR, U.P. – 251001

IN COMPLIANCE TO
HON'BLE NGT ORDER DATED 30.05.2023

IN THE MATTER OF
BABAR ALI
Vs
STATE OF UP & ORS.
[OA No. 406/2023]

DATE OF INSPECTION: 17th AUGUST 2023

PREPARED BY JOINT COMMITTEE OF
CENTRAL POLLUTION CONTROL BOARD, DELHI (CPCB),
REGIONAL OFFICE, MUZAFFARNAGAR UTTAR PRADESH
POLLUTION CONTROL BOARD (UPPCB) AND DISTRICT
ADMINISTRATION, MUZAFFARNAGAR

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I. SUBJECT MATTER

Matter: OA no. 406 of 2023, Babar Ali Vs State of U.P. & Ors.

Subject: Detailed factual and action taken report in compliance to Hon'ble NGT order dated 30.05.2023 in O.A. No. 406/2023 in the matter of Babar Ali Vs State of U.P. & Ors. in reference to complaint against M/s Triveni Engineering & Industries Ltd. Alco Chemical Complex, Bhikki, Bilaspur, Jolly Road, Muzaffarnagar, U.P. – 251001.

II. ORDER OF HON'BLE NGT DATED 30.05.2023

The Original Application No. 406/2023 has been filed against respondent no. 4 i.e., M/s. Triveni Engineering & Industries Ltd. Alco-Chemical Unit, Muzaffarnagar wherein following issues has been raised by the applicant:

1. The Respondent no.4 has been continuously engaged in serious violation of environment laws through illegal disposal of toxic waste water which has caused the groundwater in the village Bhikki and Nirana highly toxic and resultantly 30 deaths due to cancer have occurred in last one year only and hundreds of families are fighting with cancer related diseases.
2. Unit has current production capacity of 200 KLPD molasses-base 60 KLPD grain based ethanol. Further, it is increasing its production capacity by each passing day. The unit has expanded its production capacity many fold in last few years with corresponding increase in toxic waste production.
3. Waste effluent called as spent wash is released in the nearby fields which causes widespread soil and water pollution due to high BOD and COD levels, and the presence of toxic materials such as phenolic compounds. The industry of Respondent no.4 generates large volumes of dark brown coloured wastewater ("spentwash") with high BOD (45,000–60,000 mg/L) and COD (80,000–120,000 mg/L).
4. Unit is also discharging its substantial portion of waste water in the nearby nala (Drain) which in the downstream flows along the villages Bhikki and Nirana and thus contaminate the ground water.
5. Colour of Ground Water from the tube wells 150 ft. deep near the respondent unit has turned brown.
6. Due to very high chemical oxygen demand (COD) and biological oxygen demand (BOD), it inhibits seed germination and depletes vegetation in agricultural land, by reducing soil alkalinity and manganese availability, whereas, in aquatic environments, it minimizes sunlight penetration and decreases photosynthetic activity and dissolved oxygen content, harming both aquatic fauna and flora.
7. One visible impact can be seen in the pond at Khasra no.333 in village Nirana whose area is 30 Bigha which has completely turn toxic due to high toxic contents. The source of this toxic water is the waste water from the Respondent industry which has reached through surface run off and through underground channels in this pond.

8. Many animals drink this liquid toxic waste which is lying open and this is causing bad impact on their health. Thus, there is increased livestock mortality, poor health, and decreased milk yield. People who are living in these villages suffer from skin allergies, headaches, vomiting sensations, itchy eyes, fever, and stomach pain and cancer.
9. Unit has dug up the ground inside the premises of Unit and inserted pipes/borewell in it and started discharging the Toxic waste water directly into the ground through these pipes.
10. Ground water of the villages Nirana and Bhikki have turned poison because of illegal discharge of such toxic waste water in the environment without any concern to lives of people.
11. Spent wash is getting percolated in the ground for last many decades and has got well settled in the ground water and color off ground water has permanently changed to brown and has caused serious contamination of ground water and resultantly 30-40 deaths have occurred due to cancer in the Nirana village itself in last one year only.

Hon'ble NGT directed the following vide its order dated 30.05.2023 (**Annexure – I**):

“2. In our view, a substantial question relating to environment due to implementation of Scheduled Enactments under National Green Tribunal Act, 2010 has arisen but before taking any further action in the matter, we find it appropriate to obtain a factual report for which purpose, we constitute a joint Committee comprising Uttar Pradesh Pollution Control Board, Central Pollution Control Board and District Magistrate, Muzaffarnagar who shall visit the site, collect relevant information and submit a factual as well as action taken Report within two months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR support PDF and not in the form of Image PDF. State PCB may also indicate the compliance status of the industry in recent past based on compliance with CTO conditions.

3. State PCB will be nodal agency for co-ordination and compliance.”

III.SITE VISIT OF M/s TRIVENI ENGINEERING & INDUSTRIES LTD. ALCO CHEMICAL COMPLEX, BHIKKI, BILASPUR, JOLLY ROAD, MUZAFFARNAGAR AND NEARBY AREAS IN COMPLIANCE TO HON'BLE NGT ORDER DATED 30.05.2023

In compliance of Hon'ble NGT order dated 30.05.2023, a committee (joint team) comprising officials from Central Pollution Control Board-Delhi (CPCB), Regional Office-Muzaffarnagar, Uttar Pradesh Pollution Control Board (UPPCB) and City Magistrate, Muzaffarnagar was constituted. To verify the factual status of aforementioned issues raised in the petition, the joint team visited the industrial complex of **M/s Triveni Engineering & Industries Ltd. Alco Chemical Complex, Bhikki, Bilaspur, Jolly Road, Muzaffarnagar, U.P. – 251001** and nearby areas including **village Bhikki and Nirana on 17.08.2023**. It was informed by UPPCB that the industrial premises of M/s Triveni Engineering & Industries Ltd. is known as Alco-Chemical complex and prior to commencement of distillery operations no other type of industrial activity occurred on the said premises.

a. Site visit to M/s Triveni Engineering & Industries Ltd. Alco Chemical Complex

As observed during visit, three units- Molasses based distillery plant, Grain based distillery plant and a Bottling plant were being operated within the industrial complex of **M/s Triveni Engineering & Industries Ltd.**, Alco-Chemical Complex, Jolly Road, Muzaffarnagar, U.P. All three units have separate consent to operate with validity upto 31.12.2024 for Molasses based distillery plant, 31.12.2023 for Grain based distillery plant and 31.07.2025 for Bottling plant. The joint team carried out detailed inspection of these units w.r.t. Spent wash management, solid waste management, verification of Zero Liquid Discharge (ZLD) system, analysis of ground water quality as well as availability of valid consents to operate (CTO)/Consolidated Consent & Authorization (CCA) under Water & Air Act and No Objection Certificate (NOC) for ground water withdrawal.

Joint team also collected samples from various ZLD units for performance evaluation of ZLD system and groundwater samples from the industrial complex to assess the ground water quality. Wastewater and groundwater samples were analysed in CPCB laboratory at Head Office-Delhi.

Also, the team verified the flowmeters installed at various locations and collected relevant documents, copy of CTO/CCA under Air, Water and Hazardous Acts issued by UPPCB, copy of NOC issued by Uttar Pradesh Ground Water Department (UPGWD). Copies of logbook for spent wash generation, alcohol production, freshwater consumption etc. from both Molasses and Grain plant were also collected by the team.

Stack emission monitoring of the stack attached to boiler (60TPH) was also carried out during the visit by UPPCB, Regional Office Muzaffarnagar.

b. Visit to nearby drain (Jat Mujedha):

To verify the allegation of the petitioner regarding the discharge of substantial portion of waste water in the nearby nala (Drain), the joint team collected the wastewater samples from upstream and downstream of this drain (Jat Mujedha drain) which flows adjacent to the unit. To analyse the impact of industrial discharge (if any) on groundwater, the team also collected sample from the borewell located near Jat Mujedha drain and behind the spent wash storage lagoons of the unit.

c. Visit to nearby villages:

To verify the factual status of issues raised by petitioner regarding the ground water contamination and health impact on villagers, the joint team also visited village Bhikki (situated at about 4 km distance in South-East direction of the unit) and village Nirana (situated at about 4.5 Km in South-East direction of the unit). The joint team interacted with Gram Pradhan of Bhikki village and about 10 individuals from each village and recorded their statements regarding ground water quality in the village.

The team also collected ground water samples from hand pumps/Borewells in village Bhikki and Nirana. A total of two ground water samples from each village were collected.

To obtain a factual status, the team also visited this pond located at Khasra no. 333 in village Nirana as mentioned in the petition and collected water sample to analyse the water quality of the pond. Near the pond significant disposal of solid waste was observed and the village drains carrying domestic wastewater were found discharging into the pond.

IV. COMPLIANCE REPORT OF M/S TRIVENI ENGINEERING & INDUSTRIES LTD. ALCO CHEMICAL COMPLEX, BHIKKI, BILASPUR, JOLLY ROAD, MUZAFFARNAGAR, U.P. – 251001 BASED ON INSPECTION CARRIED OUT BY JOINT TEAM ON 17.08.2023

The joint team visited the industrial complex of M/S Triveni Engineering & Industries Ltd. Alco Chemical Complex, Bhikki, Bilaspur, Jolly Road, Muzaffarnagar, U.P. – 251001 on 17.08.2023 and found that industrial complex comprises of three units having separate Consent to Operate. The details are as follows:

- i. Molasses plant (160 KLPD on C-Heavy/200 KLPD on B-Heavy)
- ii. Grain Plant (60 KLPD)
- iii. Bottling Plant (36000 numbers per day)

The detailed reports of above mentioned units are presented separately in subsequent sections (A, B & C):

A. Compliance report of molasses based distillery plant

1. General Details

1.1. Consents & Authorization

- i. The unit has obtained Consolidated Consent & Authorization issued by UPPCB dated 25.11.2022 under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981 with a validity upto 31.12.2024 (**Refer Annexure – A1**).
- ii. Authorisation has been issued to the unit by UPPCB dated 10.01.2021 under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 having validity up to 09.01.2026 (**Refer Annexure – A2**).
- iii. The salient conditions of the Consolidated Consent to Operate are as follow:
 - a. The unit shall carry out production of Rectified Spirit (RS)/Absolute Alcohol (AA)/ Extra Neural Alcohol (ENA) @ 160 KLPD using C – Heavy molasses or @ 200 KLPD using B – Heavy molasses.
 - b. Unit shall comply with the conditions of NOC issued by Ground Water Department Govt. of Uttar Pradesh for abstraction of ground water.
 - c. Unit shall operate in Zero Liquid Discharge and no effluent is allowed to discharge outside the premises.
 - d. Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized.
 - e. Industry shall maintain Online Continuous Effluent and emission Monitoring System (OCEMS) on ETP and stack & connect it with SPCB and CPCB server, before start of production as per the direction of CPCB.

- f. Industry shall install PTZ camera at each strategic location such as MEE, effluent storage lagoon etc. for monitoring purpose. The URLs and password shall be provided to the Board.
- g. The industry shall comply the provisions of Hazardous and other Waste (Management and Transboundary Movement) Rules 2016 and shall obtain authorization for the disposal of hazardous waste.
- h. The storage capacity of the lagoons installed for more than 7 days holding capacity of the concentrated spent wash shall be dismantled within one month and progress to be submitted to the Board.
- i. Bio Composting shall not be done in the industry. The spent wash generated from the industry shall be used completely in Incineration Boiler. No effluent is allowed to discharge outside the factory premises.
- j. All generated Spent wash shall be used in MEE and Incineration Boiler.
- k. The industry should ensure the operation of the air pollution control system (APCS) in such a manner that the air emission confirms with the standards prescribed under the E.P Act 1986 as amended.

iv. Compliance status of conditions stipulated in Consolidated Consent to Operate:

a. Production Capacity:

- On the day of visit, the unit was found operational at production capacity of 180 KLPD against the consented production capacity of 200 KLPD using B – heavy molasses as raw material.
- The joint team collected/obtained the three months data for alcohol production certified by Excise Department. Month wise alcohol production is mentioned in Table 1 below:

Table 1: Month wise alcohol production in molasses based distillery plant

Month	Alcohol Production (in KL)	No. of operational days	Alcohol Production (in KLPD)
June, 2023	4125.32	26	158.66
July, 2023	4135.95	31	133.42
August, 2023	1306.67	12	108.89
Total Alcohol Production – 9567.94 KL			
Total no. of operational days – 69			
Average Production – 138.66 KLPD			

- As per the data provided by unit for duration June to August, 2023, the average production of alcohol is 138.66 KLPD against the permitted capacity of 200 KLPD using B – heavy molasses, which is in **compliance with consent condition.**

b. Groundwater abstraction and groundwater quality:

- The Uttar Pradesh Ground Water Department (UPGWD) granted No Objection Certificate (NOC) to the unit for groundwater abstraction from 03 no. of borewell, having validity upto 17.08.2026 for two borewells and upto 18.08.2026 for 03rd borewell. As per the conditions of NOC, the unit can abstract groundwater at a maximum rate of 1800 KL/day. (**Refer Annexure – A3**)
- The joint team observed that the unit is having three bore wells within molasses plant premises to meet the fresh water requirement and the unit has installed electromagnetic flow meters at all three borewells and maintained logbook for the same. Readings shown in flow meter during visit are mentioned in Table 2 below:

Table 2: Readings of flow meter installed at borewells located within premises of molasses based distillery plant

	Borewell – 1	Borewell – 2	Borewell – 3
Instantaneous flow rate (m ³ /hr)	34.58	21.58	89.03
Totalizer (m ³)	668.05	237091.55	20634.66

- The joint team obtained the logbooks for groundwater withdrawal for three months, the month wise groundwater/fresh water abstraction from all three borewells is shown in Table 3 below:

Table 3: Month wise groundwater/fresh water abstraction from borewells located within premises of molasses based distillery plant

Borewell No.	Month	Total Fresh water Consumption (KL)	Average fresh water consumption (KLD)
Borewell-1	June - 2023	0	0
Borewell-2		24787	826.23
Borewell-3		0	0
Total fresh water consumption in month of June, 2023 – 24787 KL			
Average fresh water consumption in month of June, 2023 – 826.23 KLD			
Borewell-1	July - 2023	0	0
Borewell-2		19572	631.35
Borewell-3		4497	145.06
Total fresh water consumption in month of July, 2023 – 24069 KL			
Average fresh water consumption in month of July, 2023 – 776.42 KLD			
Borewell-1	August - 2023	404	25.25
Borewell-2		9881	617.56
Borewell-3		311	19.44
Total fresh water consumption in month of August, 2023 – 10596 KL			
Average fresh water consumption in month of August, 2023 – 662.25 KLD			
Overall total fresh water consumption – 59452 KL			
Overall average fresh water consumption – 772.10 KLD			

- As per the logbook provided for groundwater withdrawal, the unit has abstracted groundwater @ 772.10 KL/day for duration June to August, 2023 **which is within the permissible limit of 1800 KL/day groundwater abstraction mentioned in the No Objection Certificate (NOC) issued by UPGWD.**
- Samples were collected from borewell and piezo well located within premises of molasses plant to assess the ground water quality and analysis results are mentioned in Table 4 below:

Table 4: Analysis results of groundwater samples collected from Borewell and Piezo well within premises of molasses based distillery plant

Parameters	Borewell	Piezo well	BIS IS 10500:2012 (Permissible limit in absence of alternative source)
pH	7.6	7.4	6.5-8.5
Conductivity (µmho/cm)	535	975	-
TDS	324	636	2000
COD	BDL	17	-
Total Hardness	240	302	600
Chloride	24	74	1000
Phosphate	BDL	0.187	-
Fluoride	0.24	BDL	1.5
Nitrite	0.07	0.07	-
SAR	0.22	0.32	-
Colour (Hazen)	07	13	15
Phenolic compound	0.075	BDL	0.002
Sulphate	29	85	400
Nitrate	2.84	7.91	45
Total Alkalinity	167	242	600

Note: All values are in mg/l except pH, colour, SAR and conductivity

- Analysis results of samples collected from Borewell and piezo well located within molasses based distillery plant were found within the permissible limit as per BIS IS 10500:2012 **except phenolic compounds (0.075 mg/l against the norm of 0.002 mg/l)** found in Borewell.
- c. Verification of Zero Liquid Discharge as stipulated in Consolidated Consent to Operate issued by UPPCB on 25.11.2022:**
- The wastewater streams generated from the molasses based distillery of this unit are spent wash, spent lees, fermenter wash, MEE condensate, floor washing, cooling tower, boiler blowdown and reject from Reverse Osmosis (RO) based Condensate Polishing Unit (CPU).

- It was observed by the joint team that for achieving ZLD in Molasses based plant, the unit has installed 06 stage Multi Effect Evaporator (MEE), Incineration boiler and RO based CPU.
- The details about Spent wash management scheme is presented below:
Raw Spent wash → MEE → Concentrated Spent wash → Incineration Boiler → Ash provided to M/s Ram Potash Pvt. Ltd. for the production of potash granules.
- The unit has installed electromagnetic flow meter at bottom of analyser column to quantify the amount of raw spent wash generated.
- The joint team obtained the logbooks for raw spent wash generation for duration June to August, 2023. The specific spent wash generation rate and average daily raw spent wash generation is calculated as 7.81 KL/KL of alcohol production and 1082.89 KLD respectively. Details of the same are mentioned in Table 5 below:

Table 5: Month wise raw spent wash generation and specific spent wash generation from molasses based distillery

Month	No. of operational days	Total Raw Spent wash generation (KL)	Avg. Raw Spent wash generation (KLD)	Sp. Spent wash generation (KL/KL of alcohol production)
June, 2023	26	32324	1243.23	7.84
July, 2023	31	32157	1037.32	7.78
August, 2023	12	10239	853.25	7.84
Total raw spent wash generation – 74720 KL Total no. of operational days – 69 Avg. daily Spent wash generation – 1082.89 KLD Total alcohol production – 9567.94 KL Avg. specific spent wash generation – 7.81 KL/KL of alcohol production				

- For management of raw spent wash, the unit has installed 06 stage Multiple Effect Evaporator (MEE) of capacity 2272 KLD which was found operational during visit. Mass flow meters with totalizer found installed and functional at the inlet of MEE and at outlet of MEE (i.e. concentrated spent wash). At the time of inspection, the reading of mass flow meter (totalizer and flow rate) at MEE were noted and are as follows:
At inlet of MEE: totalized reading was 1657519 MT and mass flow rate of 56.2 T/hr
At outlet of MEE: totalized reading was 481438 MT and mass flow rate of 15.1T/hr
- The unit has consumed combined effluent (raw spent wash, CPU RO reject and fermenter wash and spent wash stored in lagoon) in MEE @ 10.19 KL/KL of product. The calculations are done based on the log book data obtained by the joint team for the months of June, July & August, 2023, and the details are shown in Table 6 below:

Table 6: Month wise generation of raw spent wash, fermenter wash, CPU RO – reject and combined effluent feed to MEE

Month	Raw spent wash generation (KL)	Fermenter wash (KL)	CPU RO- Reject Feed to MEE (KL)	Calculated combined effluent feed to MEE (KL)	As per logbook provided by unit, combined effluent feed to MEE (KL)
	1	2	3	4 = 1+2+3	*5
June, 2023	32324	1392	2717	36433	37468.57
July, 2023	32157	1507	3187	36851	42937.14
August, 2023	10239	534	1539	12312	17124.76
Total	74720	3433	7443	85596	97530.48
* Difference in column 5 & 4 is due unmetered feed of spent wash from lagoons to MEE According to above data, unit is feeding 163.48 KLD spent wash from lagoons to MEE					
As per logbook provided by unit, total combined effluent feed to MEE - 97530.48 KL					
Total Alcohol Production – 9567.94 KL (refer table 1)					
Sp. Combined effluent feed to MEE = 97530.48 KL / 9567.94 KL					
= 10.19 KL/KL of product					

- Considering that the plant is running at consented production capacity of 200 KLPD using B – Heavy molasses as raw material, it has been calculated that the quantity of combined effluent feed into MEE will be 2038.69 KLD (based on the specific combined effluent generation @10.19 KL/KL of product) and the capacity of MEE is 2272 KLD which is adequate for handling combined effluent feed into MEE.
- The joint team obtained the logbooks for concentrated spent wash and condensate generation from MEE for duration June to August, 2023. The details of month wise concentrated spent wash and condensate generation from MEE are shown in Table 7 below:

Table 7: Details of month wise concentrated spent wash and condensate generation from MEE

Month	No. of operational days	Combined effluent feed to MEE (KL)	Concentrated spent wash from MEE (KL)	Condensate generation from MEE (KL)
	1	2 = 5 of table 6	3	4
June, 2023	27	37468.57	8714.75	28710
July, 2023	31	42937.14	9997.54	32887
August, 2023	15	17124.76	4040.98	14508
Total	73	97530.48	22753.28	76105
Total no. of operational days – 73				
Avg. daily feed to MEE – 1336.03 KLD				
Avg. daily generation of Concentrated spent wash – 311.69 KLD				
Avg. daily generation of Condensate from MEE – 1042.53 KLD				
% difference in inlet and outlet from MEE – 1.36%				

- It was observed that for management of concentrated spent wash (also known as Slop), the unit has installed slop fired incineration boiler of 60 TPH capacity. The unit was

feeding concentrated spent wash i.e. Slop along with bagasse as a subsidiary fuel in the incineration boiler.

- The unit has installed volumetric based electromagnetic flow meter with totalizer in the boiler section at following locations:
 - Common feed line to boiler, and
 - Recirculation line before feed to boiler
- The flow meter readings and actual feed rate of slop to boiler are shown in Table 8 below:

Table 8: Readings of flow meters installed at incineration boiler section and actual feed rate of slop to boiler

	Common feed line to boiler	Recirculation line before feed to boiler	Actual Feed rate of slop to boiler
	1	2	3 = 1 – 2
Instantaneous flow rate (m³/hr)	24.74	10.72	14.02 m ³ /hr (i.e. 336.48 KLD)
Totalizer (m³)	734996.16	363105.76	

- At the time of inspection, the feed rate of Slop into Incineration boiler was 14.02 m³/hr (i.e. 336.48 KLD). Considering Specific gravity of Slop as 1.22, the feed rate of Slop into Incineration boiler in MT/hr was 17.10 (i.e. 410.4 MT/day).
- The joint team obtained the logbooks for quantity of slop consumed in incineration boiler and ash generated, accordingly month wise data for the same is mentioned in Table 9 below:

Table 9: Quantity of slop consumed in incineration boiler and ash generated

Month	Operational days of incineration boiler	Slop consumed in Incineration boiler (MT)	Slop feed to Incineration boiler (MT/day)	Slop feed to Incineration boiler (KLD)	Ash generation (MT)
June, 2023	27	10632	393.78	322.77	2209.67
July, 2023	31	12197	393.45	322.50	2584.93
August, 2023	15	4930	328.67	269.40	1178.83
Total operational days: 73 Total Slop consumed in incineration boiler: 27759 MT Avg. daily consumption of Slop in incineration boiler: 380.26 MT/day (i.e. 311.69 KLD, considering specific gravity as 1.22) Total Ash generated: 5973.43 MT Avg. daily ash generation from incineration boiler: 81.83 MT/day					

- As calculated in above Table 9, unit has consumed slop in incineration boiler at an average rate of 380.26 MT/day (i.e. 311.69 KLD, considering specific gravity as 1.22) against the consented feed rate of 499 MT/day.
- Unit has installed Bag Filter on incineration boiler as Air Pollution Control device to control the flue gas emission and provided a stack of height of 84 m as per the conditions mentioned in Consolidated Consent and Authorization issued by UPPCB dated 31.12.2024. During visit, Bag Filter was found operational.
- The unit has done an agreement with M/s Ram Potash Pvt. Ltd. for management of ash generated from the incineration boiler for the production of potash granules. Since June to August 15, 2023 unit has sold 5973.43 MT of Ash.
- Spent lees generated from distillation section is reused for molasses dilution.
- For treatment of other effluents such as Condensate from MEE, blowdowns from boiler & cooling towers, the unit has installed Condensate Polishing Unit (CPU) of capacity 1719 KLD having treatment units upto advanced tertiary level (i.e. Reverse Osmosis system). During visit, CPU was found operational.
- Schematic diagram of CPU (molasses plant) is shown in Figure 1 below:

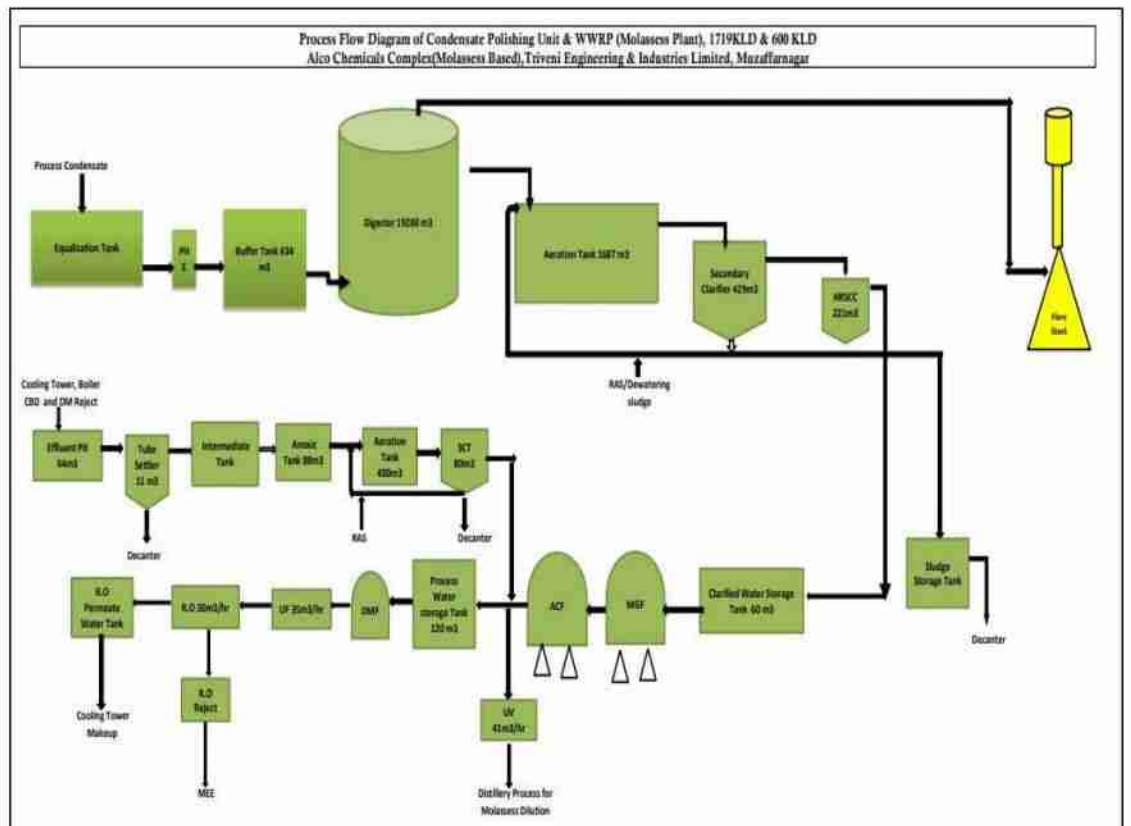


Figure 1: Schematic diagram of CPU installed in molasses based distillery plant

- It was observed that the unit has installed electromagnetic flow meters in CPU at different locations and readings were noted as mentioned in Table 10 below:

Table 10: Location of flow meters installed in CPU of molasses based distillery and readings noted during visit

Flow meter installation location	Instantaneous flow rate (m ³ /hr)	Totalizer (m ³)
Combined blowdown from Cooling tower and boiler fed to CPU	10.04	47309.92
MEE condensate fed to CPU	41.3	166814
Treated effluent after UV stage	16.26	594545.8
Treated effluent i.e. permeate from RO system installed in CPU	23.8	948313
Reject from RO system installed in CPU	5.28	109236

- The treated effluent from CPU after UV stage is being used in the process/molasses dilution. RO permeate was being used for make up in cooling tower and RO reject was being fed into MEE.
- The joint team obtained the logbooks for quantity of effluent feed to CPU, treated effluent after UV stage, treated effluent after RO (i.e. RO permeate) and RO reject, accordingly month wise data for the same is presented in Table 11 below:

Table 11: Quantity of effluent feed to CPU, treated effluent and RO reject from CPU

Month	Operational days	MEE condensate (feed to CPU)	Cooling Tower + Boiler blowdown (feed to CPU)	Total Inlet to CPU	Outlet of CPU after UV to molasses dilution	RO permeate-outlet of CPU to Cooling tower	RO reject-Outlet of CPU to MEE	Total outlet of CPU
1	2	3	4	5 = 3+4	6	7	8	9=6+7+8
June, 2023	27	28710	6015	34725	16381	15627	2717	34725
July, 2023	31	32887	7406	40293	19008	18098	3187	40293

- For storage of raw/conc. spent wash, the unit has 03 impermeable lagoons of capacity 14000 m³ (02 nos.) and 6500 m³ (01no.).
- The joint inspection team observed that 02 no. of lagoons of 14000 m³ capacity were filled with spent wash (approx. 80% volume) and 01 lagoon of 6500 m³ capacity was found filled with spent wash of approx. 10% volume. Also, the boundary wall of the 6500m³ lagoon was found demolished at few points.
- During visit, the unit representative informed to the joint inspection team that the spent wash stored in these lagoons is being fed into MEE and same was observed.

- It was observed that flow meter was not installed at the line carrying spent wash from lagoons to MEE, hence no record is available for measurement of quantity of spent wash fed from lagoons (of 14000 m³ capacity) to MEE.
- The joint team observed that unit is having old lined biocompost yard where no bio-compositing activity was carried out, however, press mud & old ready compost was found stored in uncovered area.
- **As per the consent condition, the storage capacity of the lagoons installed for more than 7 days holding capacity of the concentrated spent wash shall be dismantled within one month from date of issuance of CCA. However, it was observed during visit the unit is still having 3 lagoons of total capacity 34500 m³ which is much more than the permitted capacity. Hence, unit is non-complying with the condition laid down in CCA with respect to permitted lagoon capacity.**

2. Results & Discussion

- i. The joint team collected spent wash samples from raw spent wash generation point, MEE feed, MEE outlet (concentrate), feed to incineration boiler (slop), Lagoon-1 & Lagoon-2 and analysis results are mentioned in Table 12 below:

Table 12: Analysis results of spent wash samples collected from unit

Sr. No.	Sample Location	pH	COD (mg/l)	BOD (mg/l)	TS (mg/l)	(% Total Solids)
1.	Raw spent wash	5.5	142400	45800	141860	14.18
2.	MEE feed	5.4	142800	51400	146060	14.6
3.	MEE Concentrate	5.1	474000	278000	470880	47.08
4.	Feed to Incineration boiler	5.2	426800	249000	482740	48.27
5.	Lagoon-1	5.5	98700	35875	105090	10.5
6.	Lagoon-2	5.6	98500	31875	107520	10.75

- ii. Analysis result of sample collected from line carrying concentrated spent wash from MEE shows pH- 5.1, Total Solids – 471880 mg/l, COD – 474000 mg/l and BOD – 278000 mg/l. Solid content of spent wash in the MEE concentrate is 47% (approx.) which indicates that unit is maintaining >45%. total solids.
- iii. Analysis result of spent wash sample collected from feed to incineration boiler (i.e. Slop) shows pH- 5.2, Total Solids – 482740 mg/l, COD – 426800 mg/l and BOD – 249000 mg/l. Solid content

of spent wash in the Slop is 48.2%, which indicates that unit is consuming spent wash having >45% solid content in incineration boiler.

- iv. Analysis result of spent wash samples collected from lagoon -1 & lagoon 2 of capacity 14000 m³ shows pH- 5.5, Total Solids – 105090 mg/l, COD – 98700 mg/l and BOD – 35875 mg/l and pH- 5.6, Total Solids – 107520 mg/l, COD – 98500 mg/l and BOD – 31875 mg/l respectively.
- v. Total solids concentration in sample collected from Lagoon -1 & 2 is 10.5% and 10.75% respectively which indicates that unit has stored raw spent wash in both the lagoons.
- vi. The joint team collected samples from CPU Inlet (i.e. combined blowdown and MEE condensate) & CPU outlet (i.e. after UV stage and RO permeate) and analysis results are mentioned in Table 13 below:

Table 13: Analysis results of samples collected from CPU installed in molasses based distillery plant

Sr. No.	Sample Location	pH	COD (mg/l)	BOD (mg/l)	TSS (mg/l)	TDS (mg/l)	Colour (Color unit)
1.	CPU inlet (combined blowdown)	6.9	3956	1610	129	2175	05
2.	CPU inlet (MEE condensate)	3.1	4662	1650	BDL	196	BDL<05
3.	CPU outlet (after UV stage)	8.0	30	05	27	1560	BDL<05
4.	CPU outlet (RO permeate)	7.0	15	02	BDL	324	BDL<05

- vii. Analysis result of sample collected from CPU outlet (after UV stage) shows pH – 8.0, TSS – 27 mg/l, COD – 30 mg/l, BOD – 05 mg/l, TDS – 1560 mg/l and Colour – BDL which indicates that treated effluent from CPU is suitable for reuse in process/molasses dilution.
- viii. Analysis result of sample collected from CPU outlet (RO permeate) shows pH – 7.0, TSS – BDL, COD – 15 mg/l, BOD – 02 mg/l, TDS – 324 mg/l and Colour – BDL which indicates that treated effluent from CPU is suitable for reuse in cooling tower as make up water.
- ix. **Above observations and calculations indicates that the unit operates its ZLD systems regularly which are adequate to handle the spent wash and other effluents generated during the operation of Molasses based distillery plant of the unit.**

B. Compliance report of grain based distillery plant

1. General Details

1.1. Consents & Authorization

- i. The unit has obtained a Consolidated Consent and Authorization issued by UPPCB on 22.06.2022 under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorisation under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 having validity upto 31.12.2023 (**Refer Annexure – B1**)
- ii. The salient conditions of the Consolidated Consent to Operate are as follow:
 - a. This consent is valid for the production capacity of extra neutral alcohol/absolute alcohol/rectified spirit-60 by using raw material grain.
 - b. Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized.
 - c. The industry shall comply the conditions of NOC issued to unit by the UPGWD for abstraction of ground water.
 - d. The unit shall install Piezometer for measurement of ground water level and the data generated from Piezometer will be provided to the SPCB on monthly basis.
 - e. This consent is valid only for Zero Liquid Discharge (ZLD).
 - f. No effluent is allowed to discharge outside the factory premises.
 - g. Industry shall install PTZ camera at each strategic location such as MEE, effluent storage lagoon etc. for monitoring purpose. The URLs and password shall be provided to the Board.
- iii. Compliance status of conditions stipulated in Consolidated Consent to Operate:
 - a. **Production Capacity:**
 - On the day of visit, the unit was found operational at production capacity of 55 KLPD against the consented production capacity of 60 KLPD using grain as raw material.
 - The joint team collected/obtained the data for alcohol production certified by Excise Department. Month wise alcohol production is mentioned in Table 14 below:

Table 14: Month wise alcohol production from Grain plant

Month	Alcohol Production (in KL)	No. of operational days	Alcohol Production (in KLPD)
June, 2023	1433.62	27	53.097
July, 2023	1313.89	25	52.55
August, 2023	656.88	15	43.792
Average Production – 50.81 KLPD			

- As calculated in Table 14 above, the average alcohol produced by the unit is @ 50.81 KLPD against the permitted capacity of 60 KLPD which complies with consent condition.

b. Groundwater abstraction and groundwater quality:

- The Uttar Pradesh Ground Water Department has granted a No Objection Certificate (NOC) to the unit for groundwater abstraction from 02 no. of Borewells, having validity up to 01.03.2026. As per the conditions of this NOC, the unit can abstract a maximum of 1200 KL/day for groundwater. **(Refer Annexure – B2)**
- The joint team observed that the unit is having two bore wells within grain plant premises to meet the fresh water requirement.
- The joint team observed that the unit has installed electromagnetic flow meters at both the borewells and maintained logbook for the same. Readings shown in flow meter during visit are mentioned in Table 15 below:

Table 15: Grain plant borewell readings

	Borewell – 1	Borewell – 2
Instantaneous flow rate (m ³ /hr)	23.39	14.8
Totalizer (m ³)	59443.06	20772.09

- The joint team obtained the logbooks for groundwater withdrawal, the month wise groundwater/fresh water abstraction from both the borewells is shown in Table 16 below:

Table 16: Month wise groundwater/fresh water abstraction

Borewell No.	Month	Total Fresh water Consumption (KL)	Average fresh water consumption (KLD)
Borewell-1	June – 2023	0	0
Borewell-2		6009	222.55
Total fresh water consumption in month of June, 2023 (KL)		6009	
Average fresh water consumption in month of June, 2023 (KLD)		222.55	
Borewell-1	July – 2023	0	0
Borewell-2		5595	223.80
Total fresh water consumption in month of July, 2023 (KL)		5595	
Average fresh water consumption in month of July, 2023 (KLD)		223.80	
Borewell-1	August – 2023	0	0
Borewell-2		3211	229.46
Total fresh water consumption in month of August, 2023 (KL)		3442	
Average fresh water consumption in month of August, 2023 (KLD)		229.46	
Overall total fresh water consumption (KL)		15046	
Overall Average fresh water consumption (KLD)		224.57	

- As per the logbook provided for groundwater withdrawal in months of June, July & August 2023, the unit has abstracted groundwater @ 224.57 KL/day which is within the permissible limit of 1200 KL/day of groundwater abstraction mentioned in the No Objection Certificate (NOC) issued by UPGWD.
- Samples were collected from borewell and piezometric well located within premises of grain plant to assess the ground water quality. The analysis results are mentioned in Table 17 below:

Table 17: Analysis results of groundwater samples collected Borewell and Piezo well within grain plant premises

Parameters	Borewell	Piezo well	BIS IS 10500:2012 (Permissible limit in absence of alternative source)
pH	7.7	7.8	6.5-8.5
Conductivity (µmho/cm)	410	74	-
TDS	216	206	2000
COD	BDL	BDL	-
Total Hardness	163	161	600
Chloride	10	10	1000
Phosphate	BDL	BDL	-
Fluoride	0.28	0.35	1.5
Nitrate	BDL	BDL	-
SAR	0.24	0.24	-
Colour (colour unit)	12	16	15
Phenolic compound	0.295	0.024	0.002
Sulphate	BDL	05	400
Nitrate	0.27	BDL	45
Total Alkalinity	189	161	600

Note: All values are in mg/l except pH, colour, SAR and conductivity

- Analysis results of samples collected from Borewell and piezo well located within grain based distillery plant were found within the permissible limit as per BIS IS 10500:2012 except phenolic compounds (0.024 mg/l and 0.295 mg/l against the norm of 0.002 mg/l) and colour (16 colour units against the norm of 15 colour unit).

c. Verification of Zero Liquid Discharge as stipulated in Consolidated Consent to Operate issued by UPPCB on 31.12.2023:

- The wastewater streams generated from the grain based distillery of this unit are spent wash (stillage), spent lees, MEE condensate, floor washing, cooling tower and boiler blowdown and reject from Reverse Osmosis (RO) based Condensate Polishing Unit (CPU).
- It was observed by the joint team that for achieving ZLD in grain based plant, the unit has installed Decanter, 07 stage Multi Effect Evaporator (MEE), Dryer and RO based CPU.
- The details about Spent wash (stillage) management scheme is presented below:

Raw Spent wash (whole stillage) → Decanter → Thin stillage → MEE →
 Concentrated Spent wash (syrup) → Mixed with wet cake from
 Decanter → Dryer → DDGS sold to market

- Schematic diagram of spent wash/stillage management system is shown in Figure 2 below:

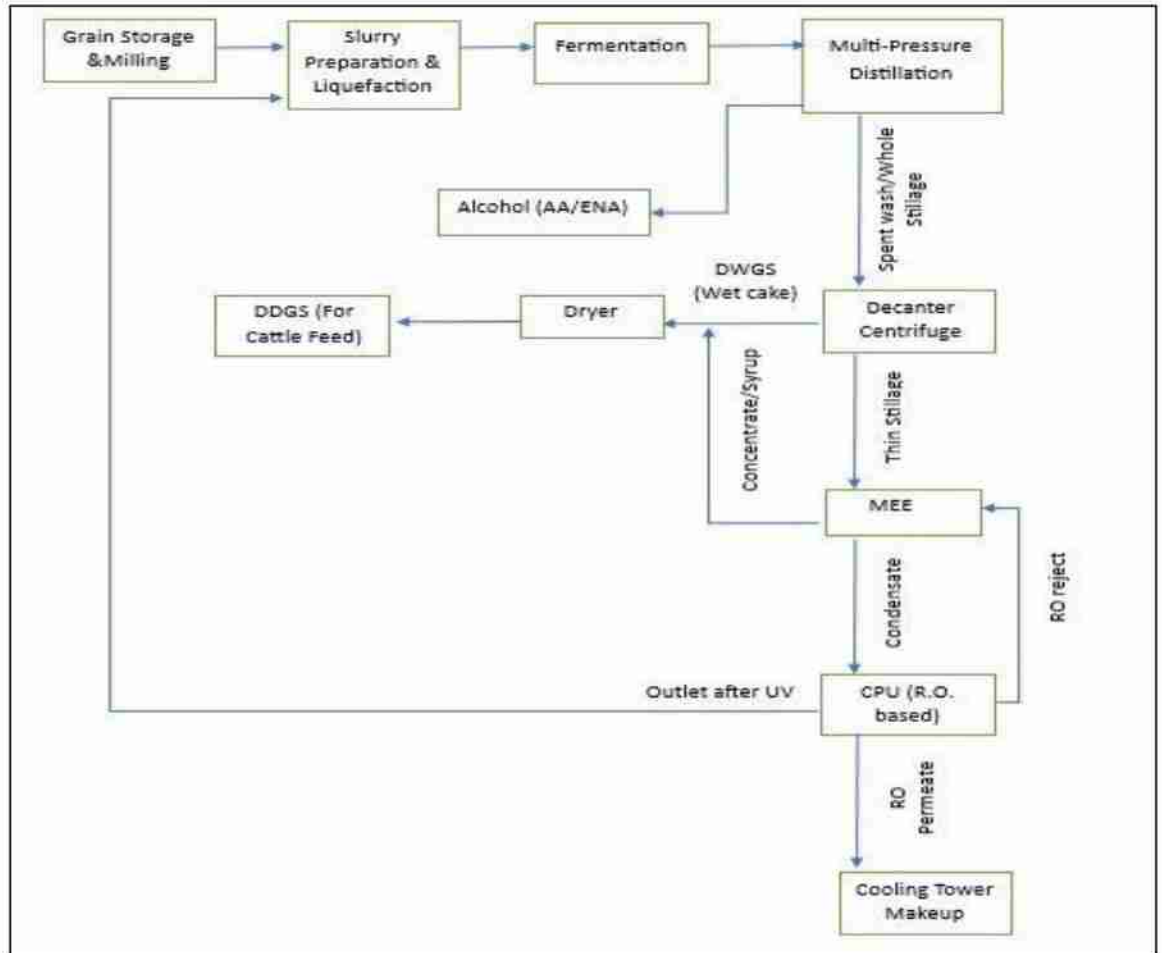


Figure 2: Schematic diagram of spent wash/stillage management system in grain based distillery plant

- The spent wash (whole stillage) generated from distillation section was being fed into Decanter of capacity 20 m³/hr for solid – liquid separation and production of wet cake. During visit, the decanter was found operational.
- For management of thin stillage generated from Decanter, the unit has installed 07 stage Multiple Effect Evaporator (MEE) of capacity 360 KLD which was found operational during visit.
- The unit has installed electromagnetic flow meter at inlet and outlet of MEE. Reading during visit was noted which is as follows:

At inlet of MEE: totalized reading was 101418.52 m³ and instantaneous flow rate of 10.9 m³/hr

At outlet of MEE: totalized reading was 9051.586 m³ and instantaneous flow rate of 1.2 m³/hr

- The joint team obtained the logbooks for spent wash from decanter (thin stillage) generation for months of June, July & August 2023. The Specific Spent Wash generation rate and average daily raw spent wash generation is calculated as 4.99 KL/KL of alcohol production and 253.58 KLD respectively. The details of same are mentioned in Table 18 below:

Table 18: Month wise Spent Wash generation and Specific Spent Wash generation from grain plant

Month	No. of operational days	Total spent wash (thin stillage) generation (KL/ Month)	Avg. spent wash generation (KLD)	Sp. spent wash generation (KL/KL of alcohol production)
June, 2023	27	6890	255.19	4.81
July, 2023	26	6262	250.48	4.77
August, 2023	15	3838	255.87	5.84
Specific spent wash generation – 4.91 KL/KL of alcohol production				
Avg. Daily Spent wash generation – 253.58 KLD				

- The unit was feeding thin stillage and CPU RO reject (here in after referred to as “combined effluent”) in MEE.
- The joint team obtained the logbook for the months of June, July & August 2023 for month wise generation of spent wash, CPU RO – reject, combined effluent feed to MEE, MEE condensate, and MEE concentrate/syrup. Month-wise data for the same is presented in Table 19 below:

Table 19: Month wise generation of raw spent wash, CPU RO – reject, combined effluent feed to MEE, MEE condensate, and MEE concentrate/syrup

Month	Spent wash generation (KL)	CPU RO- Reject Feed to MEE (KL)	Combined effluent feed to MEE (KL)	MEE condensate (KL)	MEE concentrate /Syrup (KL)
	1	2	3	4	5
June, 2023	6890	402	7292	6642	650
July, 2023	6262	321	6583	5992	591
August, 2023	3838	296	4119	4024	365

Table 20: CPU flow meter readings

Flow meter installation location	Instantaneous flow rate (m ³ /hr)	Totalizer (m ³)
Combined blowdown from Cooling tower and boiler fed to CPU	0.0	11216
MEE condensate fed to CPU	9.10	92789.19
Treated effluent after UV stage	10.41	60208
Treated effluent i.e. permeate from RO system installed in CPU	8.06	34883.83
Reject from RO system installed in CPU	1.7	7592.7

- The treated effluent from CPU after UV stage was being used in the process, RO permeate was being used for make up in cooling tower and RO reject was being fed into MEE.
- The joint team obtained the logbooks for quantity of effluent feed to CPU, treated effluent after UV stage, treated effluent after RO (i.e. RO permeate) and RO reject, accordingly month wise data for the same is presented in Table 21 below:

Table 21: Quantity of effluent feed to CPU, treated effluent and RO reject from CPU

Month	MEE condensate (feed to CPU)	Cooling Tower + Boiler blowdown (feed to CPU)	Total Inlet to CPU	Outlet of CPU after UV to process	RO permeate-outlet of CPU to Cooling tower	RO reject-Outlet of CPU to MEE	Total outlet of CPU
	1	2	3	4	5	6	7 = 4+5+6
June, 2023	6642	343	6985	4333	2220	402	6955
July, 2023	5992	275	6267	3644	2027	321	5992
August, 2023	4014	121	4135	2263	1575	296	4134
Total	16648	739	17387	10240	5822	1019	17081
% Loss in CPU = 1.76							

2. Results & Discussion

- i. Samples were collected by joint inspection team from CPU inlet (i.e. combined blowdown and MEE condensate) & CPU outlet (i.e. after UV stage and RO permeate) and analysis results are mentioned in Table 22 below:

Table 22: Analysis results of samples collected from CPU installed in grain based distillery plant

Sr. No.	Sample Location	pH	COD (mg/l)	BOD (mg/l)	TSS (mg/l)	TDS (mg/l)	Colour (Color unit)
1.	CPU inlet (MEE condensate)	3.1	1856	714	12	144	BDL
2.	CPU outlet (RO permeate)	7.8	17	02	BDL	356	BDL

- ii. Analysis result of sample collected from CPU outlet shows pH –7.8, TSS – BDL, COD – 17 mg/l, BOD – 02 mg/l, TDS – 356 mg/l and Colour – BDL which indicates that treated effluent from CPU is suitable for reuse as make up in cooling tower.
- iii. Copy of laboratory analysis report of wastewater samples is attached as **Annexure – II**.
- iv. **The above observations and data indicates that the unit has setup systems to achieve ZLD and complied with ZLD conditions as stipulated in CCA issued by UPPCB.**

C. Compliance report of bottling plant

1. General Details

1.1. Consents & Authorization

- i. The unit has obtained Consolidated Consent and Authorization issued by UPPCB on 13.07.2023 under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorisation under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 having validity upto 31.07.2025. (**Refer Annexure – C1**).
- ii. The salient conditions of the Consolidated Consent to Operate are as follow:
 - a. This consent is valid for bottling of Indian Made Foreign Liquor (IMFL-12000 nos./day) and Country Liquor (CL-24000 nos./day).
 - b. The unit should not discharge any kind of industrial effluent. DM plant/RO plant reject water shall be treated through ETP of 40 KLD capacity and treated water shall be used in process of Distillery unit.
 - c. No borewell shall be installed in the unit for groundwater abstraction. The water used in the unit shall be supplied from the distillery unit
 - d. The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. The quality of treated effluent shall meet to the standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit time to time.

- iii. The wastewater streams generated from the bottling plant were bottle rinsing and DM plant reject.
- iv. It was observed that unit has installed an ETP of capacity 40 KLD which was found operational during visit. The treatment scheme is as follows:
Inlet Equalization tank – Primary Settling Tank (PST) – Aeration Tank – Secondary Settling Tank (SST) - Treated water storage tank – ETP outlet to gardening
- v. The unit is having 175 Acres of land out of which it has developed green belt in about 35% of area.
- vi. Unit has installed flowmeter at ETP inlet only. No flowmeter was found installed at ETP outlet.
- vii. Samples were collected by joint inspection team from inlet & outlet of ETP and analysis results are mentioned in Table 23 below:

Table 23: Analysis results of samples collected from ETP installed at Bottling plant

Sr. No.	Sample Location	pH	COD (mg/l)	BOD (mg/l)	TSS (mg/l)	TDS (mg/l)	Colour (Color unit)
1.	ETP Inlet	6.8	480	175	213	828	BDL
2.	ETP Outlet	7.5	49	08	23	1572	BDL

- viii. Analysis result of sample collected from ETP outlet shows pH – 7.5, TSS – 23 mg/l, COD – 49 mg/l, BOD – 08 mg/l, TDS – 1572 mg/l and Colour – BDL which indicates that treated effluent from ETP is suitable for discharge/land application.

V. REPORT OF SURVEY CARRIED OUT IN NEARBY VILLAGES NAMELY BHIKKI AND NIRANA (INCLUDING GROUNDWATER MONITORING AND DRAIN MONITORING)

The joint team also carried out detailed survey of nearby villages namely Bhikki and Nirana (including groundwater monitoring, recipient drain monitoring and Pond in Nirana village) on 17.08.2023. Groundwater samples (from hand pumps and Borewells) and Wastewater samples (from upstream & downstream of recipient drain and pond) were collected by the team and samples were analyzed in laboratory of CPCB at Delhi.

A. Groundwater survey

1. General Details

For assessment of ground water quality, the joint team collected seven (07) ground water samples from borewells and piezo wells located within the industrial complex of M/s Triveni Engineering & Industries Ltd. Alco Chemical Complex, Bhikki, Bilaspur, Jolly Road, Muzaffarnagar, U.P. – 251001 and nearby areas. To analyze the groundwater quality in Bhikki

and Nirana village at different depths, 02 samples each were collected from shallow and deep hand pumps/Borewells. Details of ground water samples collected are shown in Table 24 below:

Table 24: Details of ground water samples collected

Sample code	Sample location	Bore well / Handpump	Approx. Depth (ft)	Coordinate	
				Latitude	Longitude
M1	Inside Molasses plant	Borewell	250ft	29.431188	77.778343
M2	Inside Molasses plant	Piezo well	100ft	29.432097	77.776191
G1	Inside Grain plant	Borewell no.2	250ft	29.434457	77.780609
G2	Inside Grain plant	Piezo well	100ft	29.437818	77.78043
L1	Behind the unit (near Jat Mujheda drain and downstream of unit)	Borewell	230ft	29.42753	77.77410
J1	Near Jat mujheda drain (downstream side of unit)	Handpump	100ft	29.424707	77.777993
J2	Near Jat mujheda drain (upstream side of unit)	Borewell	130ft	29.425795	77.776323
B1	Village Bhikki (near Post office) (depth 100ft)	Hand pump	100ft	29.42216	77.78160
B2	Village Bhikki (house of Baburam, s/o Dhon Singh)	Hand pump	30ft	29.422050	77.781472
N1	Village Nirana	Hand pump	50ft	29.417825	77.771635
N2	Village Nirana (depth 100ft)	Hand pump	100ft	29.416661	77.767916

Location of ground water samples collected with respect to the industrial complex of M/s Triveni Engineering & Industries Ltd. Alco Chemical Complex, Bhikki, Bilaspur, Jolly Road, Muzaffarnagar, U.P. – 251001 are shown in figure 4 below:

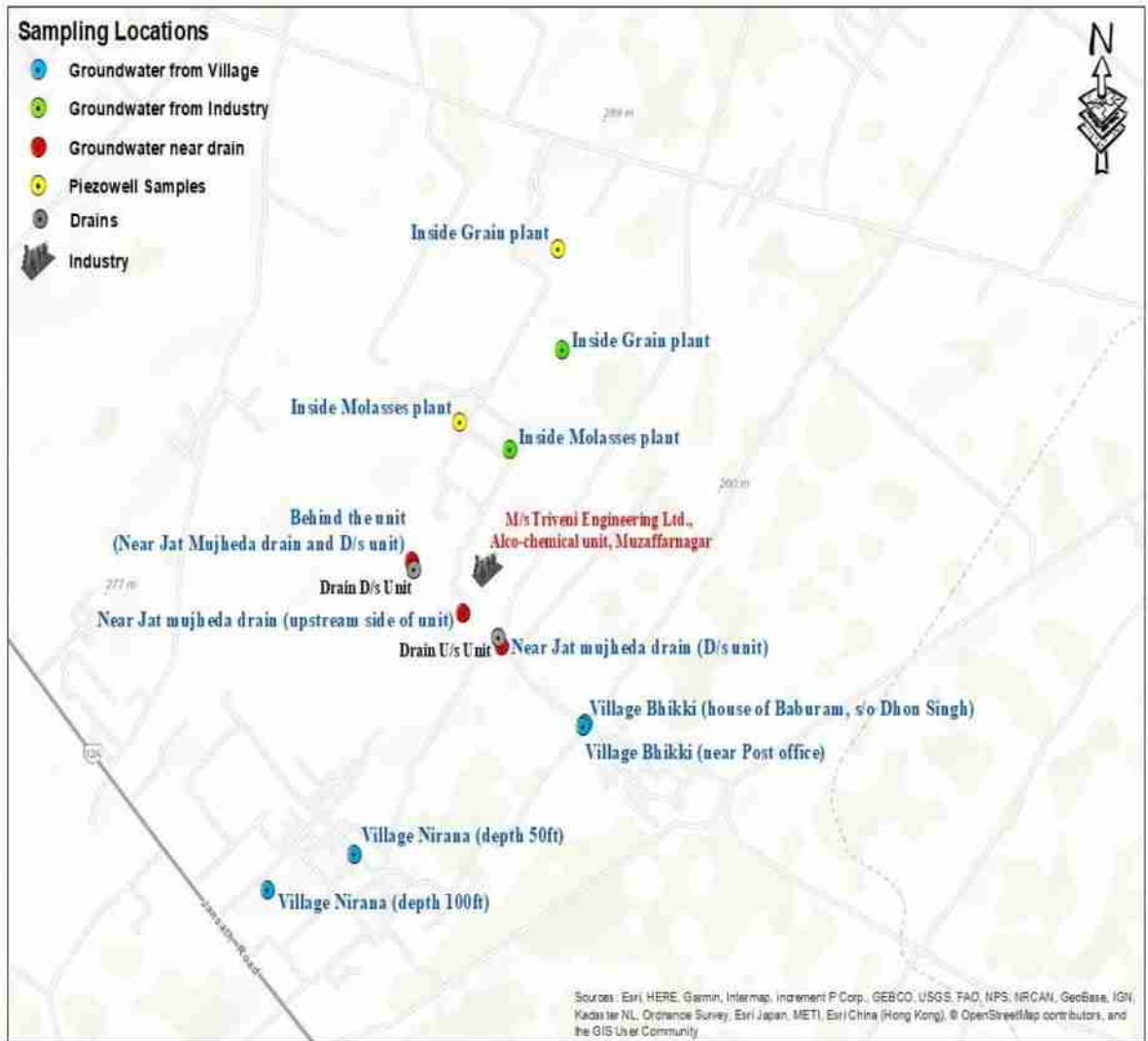


Figure 4: Location of ground water samples collected

The analysis results of ground water samples collected from behind the unit, near Jat Mujheda drain and Villages Bhikki & Nirana are mentioned in Table 25 below:

Table 25: Analysis results of groundwater samples

Location → Parameters ↓	Borewell Behind the unit (near Jat Mujheda drain and downstream of unit)	Handpump Near Jat Mujheda drain (downstream side of unit)	Borewell Near Jat Mujheda drain (upstream side of unit)	Handpump in Village Bhikki (near Post office)	Handpump in Village Bhikki (house of Baburam, s/o Dhon Singh)	Handpump Village Nirana (shallow)	Handpump Village Nirana (deep)	BIS IS 10500:2012 (Permissible limit in absence of alternative source)
pH	7.7	7.8	7.2	7.8	7.2	7.3	7.8	6.5-8.5
Colour (Hazen)	12	12	24	13	9	13	12	15
COD	6	BDL	15	BDL	7	BDL	BDL	-
TDS	382	370	1122	218	1104	438	318	2000
Total Hardness	242	280	390	172	432	215	240	600
Chloride	34	28	144	15	123	15	14	1000
Fluoride	0.21	BDL	BDL	0.31	BDL	0.31	BDL.	1.5
Nitrite	0.01	BDL	0.03	0.02	0.16	0.12	0.02	-
Phosphate	0.051	0.073	BDL	0.51	BDL	BDL	BDL	-
Conductivity (µmho/cm)	571	6.5	1780	420	1600	737	479	-
Sulphate	21	41	153	26	158	54	27	400
Nitrate	3.21	0.67	6.95	0.11	10.44	2.64	2.97	45
Total alkalinity as CaCO₃	193	242	316	188	244	213	168	600
SAR	0.25	0.26	1.28	0.17	0.48	0.21	0.11	-
Phenolic compound	BDL	-	-	-	-	BDL	-	0.002

Note: All units in mg/l except pH, conductivity and colour; colour measured in colour units

2. Observations based on the analysis results of ground water:

- i. The analysis results of the groundwater samples collected from handpumps in Village Bhikki show pH- 7.2 – 7.8, TDS- 218 – 1104 mg/l, Chlorides- 15- 123 mg/l, Sulphate- 26 – 158 mg/l, Total Alkalinity- 188 – 244 mg/l, Total Hardness- 172-432 mg/l, COD- BDL – 07 mg/l and Nitrate – 0.11 – 10.44 mg/l. **As per the analysis results, all the parameters are within the permissible limits as per BIS (IS 10500: 2012). COD value of 07 mg/l was found in the groundwater sample collected from the shallow depth handpump.**
- ii. The team collected groundwater samples from two handpumps from the village Nirana to analyse the impact of industrial effluent on ground water quality. The groundwater analysis of samples shows pH- 7.3 – 7.8, TDS- 318 - 438 mg/l, Chlorides- 215- 240 mg/l, Sulphate- 27 – 54 mg/l, Total Alkalinity- 168 – 213 mg/l, Total Hardness- 215 – 240 mg/l, COD- BDL, Nitrate – 2.64 – 2.97 mg/l and Phenolic compounds – BDL. **As per the analysis results, all the parameters are within the permissible limits as per BIS (IS 10500: 2012).**

B. Survey of nearby drain (Jat Mujheda drain)

1. General Details

To verify the allegation made in the petition regarding discharge of wastewater by the unit in the nearby drain, the team collected samples from upstream (29.424992, 77.777864) and downstream (29.427228, 77.774213) w.r.t the unit of the drain namely Jat Mujedha which flows adjacent to the boundary wall of the unit.

The drain is located at a distance of about 20 mtr. from boundary wall of the unit. The drain is about 4mtr in width and sub-surface flow was observed which could not be measured. During visit joint team didn't found any provision of discharge from the unit M/s Triveni Engineering & Industries Ltd., Alco-Chemical Complex in drain.

2. Results & Discussion

- i. The analysis results of samples collected from Jat Mujedha drain are shown in the Table 26 below:

Table 26: Analysis results of samples collected from Jat Mujedha drain

S. No.	Sampling Location Description	pH	COD (mg/l)	BOD (mg/l)	TDS (mg/l)	TSS (mg/l)	SO ₄ ²⁻ (mg/l)	NO ₃ -N (mg/l)	PO ₄ -P (mg/l)
1.	Jat Mujheda Drain, upstream of unit	6.8	1592	365	2128	148	28	0.6	0.5
2.	Jat Mujheda Drain, downstream of unit	6.6	1871	716	2420	228	60	4.6	0.4

- ii. The drain originates from the Bhopa-Road industrial cluster located in upstream of the unit.

- iii. Analysis results of the sample collected from the drain at upstream of the unit show pH – 6.8, BOD – 365 mg/l, COD – 1592 mg/l and at downstream of the unit the analysis results of samples shows pH – 6.6, BOD – 716 mg/l, COD – 1871 mg/l, which indicates that the drain is carrying industrial effluent.
- iv. The distance between upstream and downstream sampling location on drain is about 450 mtr.
- v. In about 5KM radius of the unit, there are two major industrial clusters located at Bhopa Road and Jansath Road wherein different industrial sectors mostly pulp & paper mills are operational. The map of the area showing major industrial units in the vicinity of the industrial complex of M/s Triveni Engineering & Industries Ltd. Alco Chemical Complex, Bhikki, Bilaspur, Jolly Road, Muzaffarnagar, U.P. – 251001 and drain is placed as Figure...

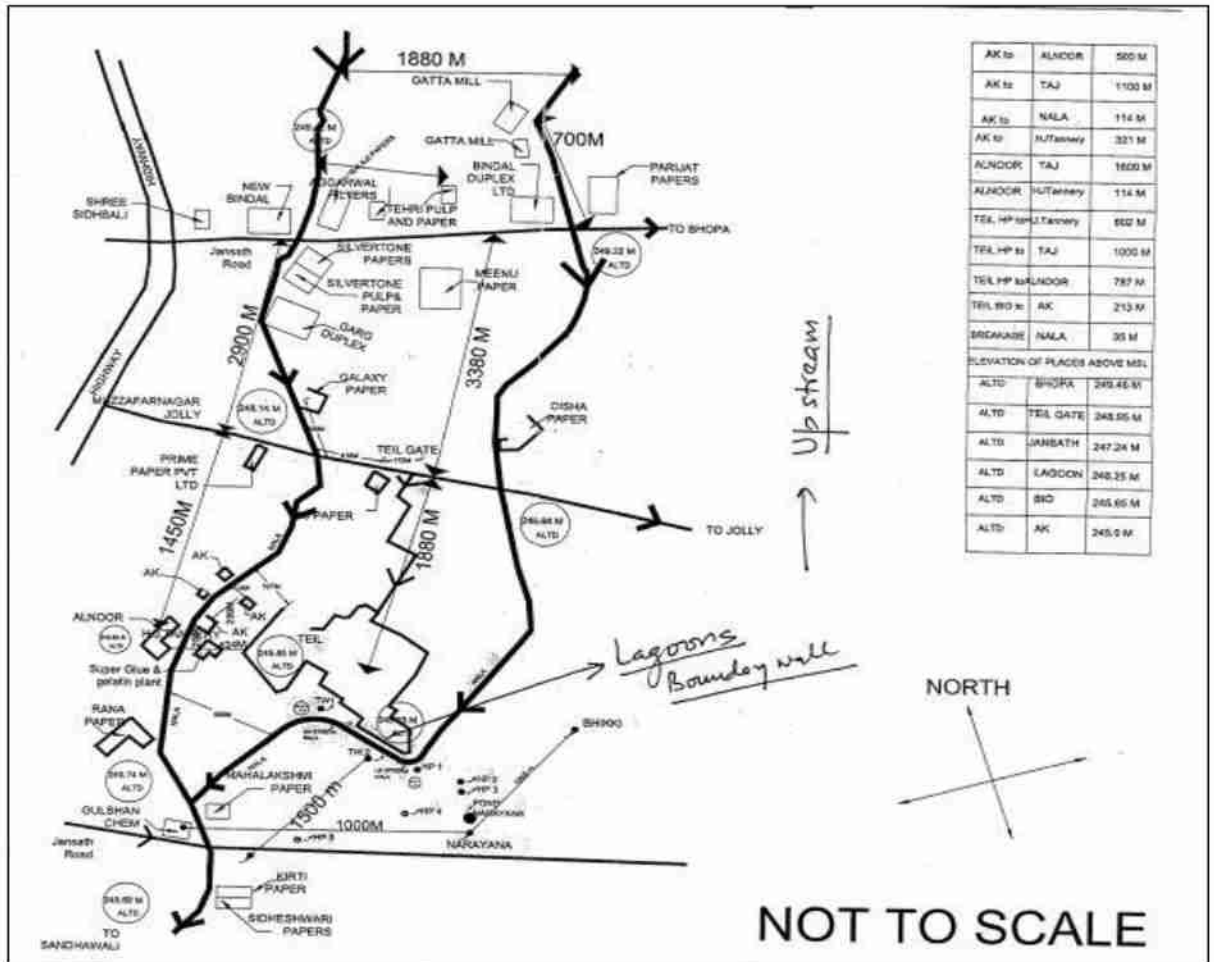


Figure 5: Major industrial units in the vicinity of the industrial complex of M/s Triveni Engineering & Industries Ltd. Alco Chemical Complex, Bhikki, Bilaspur, Jolly Road, Muzaffarnagar, U.P. – 251001 and drain

- vi. It may also be noted that the drain namely Jat Mujheda in its upstream carries wastewater from other industries also such as pulp & paper mills located at Bhopa Road. The drain also carries domestic waste water from nearby villages.
- vii. The change in BOD & COD values between upstream & downstream sampling locations of the Jatt Mujheda drain is not significant enough to reflect the impact of distillery effluent alone hence, the deterioration in the water quality of Jat Mujedha drain is a cumulative effect due to industries located in the vicinity.

C. Survey at Village Bhikki and Nirana:

The inspection team interacted with residents of village Bhikki and Nirana and the statement of Gram Pradhan of Bhikki village regarding ground water quality in the village is attached as **Annexure – III**. Local Residents of Village Bhikki did not confirm any cases of cancer in the village as alleged in the petition. Residents also denied about ground water contamination but highlighted that after storage, ground water of few hand pumps turns yellow in colour.

To assess the ground water quality of village Bhikki, team collected groundwater samples from two hand pumps in Bhikki village (sampling locations: 1- 29.416972, 77.774225 Landmark: Post office, depth of hand pump: 100 ft and 2- 29.428761, 77.798306 Landmark:H/o Baburam, depth of hand pump:30ft). The analysis results of the sample show pH- 7.2 – 7.8, TDS- 218 – 1104 mg/l, Chlorides- 15- 123 mg/l, Sulphate- 26 – 158 mg/l, Total Alkalinity- 188 – 244 mg/l, Total Hardness- 172-432 mg/l, COD- BDL – 07 mg/l and Nitrate – 0.11 – 10.44 mg/l. As per the analysis results, all the parameters are within the permissible limits as per BIS (IS 10500: 2012). COD value of 07 mg/l was found in the groundwater sample collected from the shallow depth handpump.

Similarly, the team also interacted with 5-6 residents of village Nirana. As per the statements of residents of village Nirana, some people of the village including children are suffering from cancer.

The team collected groundwater samples from two hand pumps (sampling locations: 1- 29.417484, 77.771840 Landmark: Graveyard, depth of hand pump: 50 ft and 2- 29.416661, 77.767916 Landmark: depth of hand pump:30ft) from the village Nirana to analyse the impact of industrial effluent on ground water quality. The groundwater analysis of samples shows pH- 7.3 – 7.8, TDS- 318 - 438 mg/l, Chlorides- 215- 240 mg/l, Sulphate- 27 – 54 mg/l, Total Alkalinity- 168 – 213 mg/l, Total Hardness- 215 – 240 mg/l, COD- BDL, Nitrate – 2.64 – 2.97 mg/l and Phenolic compounds – BDL. As per the analysis results, all the parameters are within the permissible limits as per BIS (IS 10500: 2012).

The team also visited pond at Khasra no.333 (in village Nirana.) to verify the factual status of allegations made in the petition. As informed by local people, domestic wastewater is discharged into this pond and same was also observed by the joint team. It was also informed that the Water Hyacinth grown in the pond was cleaned up few days ago by M/s Triveni Engineering Ltd. and thus eutrophication was not observed during the visit. However, significant dumping of solid waste was observed at the banks of the pond. Water sample was

collected from the pond. The analysis of samples shows pH-7.3, TDS-548mg/l, Sulphate-58mg/l, BOD-70mg/l, COD-217mg/l, Phosphate-0.6mg/l which indicates the characteristics of the domestic sewage. Team not observed any type of industrial discharge in the pond during the visit.

Also, two groundwater samples were collected from hand pump (29.424707, 77.777993) located on left side of downstream of Jat Mujheda drain and borewell (29.425795, 77.776323) upstream of Jat Mujheda drain. The analysis of samples shows pH- 7.2 – 7.8, TDS- 370 - 1122 mg/l, Chlorides- 28 - 144 mg/l, Sulphate- 21 - 153 mg/l, Total Alkalinity- 193 - 316 mg/l, Total Hardness- 242 - 390 mg/l, COD- BDL - 15 mg/l, Nitrate – 0.67 – 6.95 mg/l, Colour – 12 – 24 colour units and Phenolic compounds – BDL. As per the analysis results, all the parameters are within the permissible limits as per BIS (IS 10500: 2012). COD value of 06 mg/l and 15 mg/l was found in the groundwater sample collected from the shallow depth handpump

VI. CONCLUSION

- a. The industrial premises of **M/s Triveni Engineering & Industries Ltd.**, Jolly Road, Muzaffarnagar is known as Alco-Chemical Complex where three units- Molasses based distillery plant, Grain based distillery plant and a Bottling plant are being operated. All three units have separate consent to operate with validity upto 31.12.2024 for Molasses based distillery plant, 31.12.2023 for Grain based distillery plant and 31.07.2025 for Bottling plant.
- b. During the visit all three plants were found operational including plant-machinery and effluent management systems.
- c. Unit is having 5 borewells with valid UPGWD NOC to abstract ground water and the abstraction is within permissible limits.
- d. During the visit the joint team didn't found any dug-wells/ borewells for discharging the industrial waste water into the ground within the industrial premises.
- e. Analysis result of spent wash sample collected from feed to incineration boiler (i.e. Slop) shows solid content in the Slop is 48.2%, which indicates that unit is consuming spent wash having >45% solid content in incineration boiler.
- f. Unit has installed PTZ cameras at boundary wall near lagoons of Molasses plant, MEE & DDGS area in Grain plant with connectivity to CPCB & SPCB servers.
- g. The unit is storing raw spent wash in lagoons (having approx. only 10% solid content).
- h. As per the consent condition the storage capacity of the lagoons installed for more than 7 days holding capacity of the concentrated spent wash shall be dismantled within one months however, team observed that unit is still having 3 lagoons of total capacity 34500 m³ which is much more than the permitted capacity. Hence, unit is non-complying with the consent condition w.r.t. permitted storage capacity of lagoon.
- i. Analysis results of samples collected from Borewell and piezo well located within molasses based distillery plant were found within the permissible limit as per BIS IS 10500:2012 **except phenolic compounds (0.075 mg/l against the norm of 0.002 mg/l)** found in Borewell.

Analysis results of samples collected from Borewell and piezo well located within grain based distillery plant were found within the permissible limit as per BIS IS 10500:2012 **except phenolic compounds (0.024 mg/l and 0.295 mg/l against the norm of 0.002 mg/l) and colour (16 colour units against the norm of 15 colour unit).**








- j. Unit is having old lined bio-compost yard where no bio-compositing activity was observed during the visit however, press mud & legacy ready compost was found stored in uncovered area.
- k. The monitoring of the stack attached with 60TPH boiler was carried out by UPPCB during the joint team visit. As per the stack emission report PM was monitored 48.70 mg/Nm³ against the stipulated norm of 80 mg/Nm³ (as per CAQM directions no. 62). **Annexure – IV**
- l. The joint team visited village Bhikki and village Nirana and interacted with villagers and also collected ground water samples from hand pumps/Borewells in village Bhikki and Nirana. A total of two ground water samples from each village were collected.
- m. As per the analysis results of samples collected from handpumps in village Bhikki, all the parameters are within the permissible limits as per BIS (IS 10500: 2012). COD value of 07 mg/l was found in the groundwater sample collected from the shallow depth handpump. As per the analysis results of samples collected from handpumps in village Nirana, all the parameters are within the permissible limits as per BIS (IS 10500: 2012). Team didn't observed any discharge of spent wash and industrial wastewater in nearby fields during the visit.
- n. The water quality of pond located at Khasra No. 333 in Nirana village doesn't indicate the characteristics of industrial effluent however it shows the characteristics of domestic wastewater. Solid waste dumping was observed on the banks of pond. Team observed that domestic wastewater is being discharged into this pond.
- o. Analysis results of the samples collected from the Jat Mujheda drain indicates that the drain is carrying industrial effluent. The change in BOD & COD values between upstream & downstream sampling locations of the Jatt Mujheda drain is not significant enough to reflect the impact of distillery effluent. Also, during visit joint team didn't found any provision of discharge from the unit M/s Triveni Engineering & Industries Ltd., Alco-Chemical Complex in drain. Hence, the deterioration in the water quality of Jat Mujedha drain is a cumulative effect due to industries located in the vicinity of the drain.
- p. UPPCB vide direction dated 03.08.2023 issued to molasses based distillery, the unit was directed to dismantle the excess capacity of lagoons installed for more than 7 days holding capacity of the concentrated spent wash. However, team observed that unit is still having 3 lagoons filled with raw spent wash. UPPCB direction dated 03.08.2023 is attached as **Annexure – V**.
- q. As the grievance raised in this original application is that respondent no. 4 i.e. M/s Triveni Engineering & Industries Ltd. (Alco Chemical Complex) Muzaffarnagar is releasing trade effluents containing harmful chemicals directly in the drain and open fields causing damage not only to the environment but also to the agriculture land of farmers damaging the crops. Hence Regional Office UPPCB Muzaffarnagar issued letter to Chief Medical Officer (CMO)-Muzaffarnagar and District Agriculture Officer-Muzaffarnagar to obtain factual report regarding adverse impact on nearby habitat and on agriculture crops respectively vide letters

no. 489/O.A. No. 406/Babar Ali/M.Nagar/2023 dated 28.08.2023 (**Annexure – VI**). In response, CMO Office intimated that they need one week time to submit the factual report vide their letter dated 01.09.2023 (**Annexure – VII**). Further, District Agriculture Officer Muzaffarnagar intimated that no adverse impact was found on nearby agriculture crops in the radius of 5 km. around the industry. Copy of letter dated 01.09.2023 from District Agriculture Officer Muzaffarnagar is attached as **Annexure – VIII**

VII. RECOMMENDATIONS

- i. Unit shall ensure the compliance of the conditions stipulated in the Consent to Operate/CCA issued by UPPCB.
- ii. Unit shall consume the raw spent wash stored in the lagoons through MEE followed by incinerator within three months by restricting its production capacity and thereafter shall dismantle the excess spent wash storage capacity of lagoons restricting it to 7 days storage of concentrated spent wash. Accordingly, unit shall prepare and submit time-bound action plan to UPPCB.
- iii. Unit shall improve housekeeping near boiler area.
- iv. Unit shall install flowmeter at the outlet of 40KLD ETP located at bottling plant. Unit to maintain logbook w.r.t freshwater consumption and effluent generation & management in bottling plant.
- v. In view of the phenolic compounds and colour in the groundwater samples collected from the borewells & piezowell of the distillery complex exceeding the permissible limit as per BIS IS 10500:2012, it is recommended that UPPCB shall carry out detailed assessment of groundwater quality including groundwater sampling & analysis in and around the unit to ascertain the groundwater contamination, if any, and need for remediation. Depending on such study, detailed remedial action plan be also prepared and executed by UPPCB in time bound manner.
- vi. As per the analysis results of the samples collected from the drain it is evident that the drain carries industrial effluent which is a cumulative effect due to industries located in the vicinity of the drain including the Bhopa Road Industrial cluster. Hence, it is recommended that UPPCB shall ensure compliance of all the industries located in the catchment of the drain and issue necessary directions to stop any sort of partially treated/untreated effluent discharge in the drain. Accordingly, a comprehensive action plan for the rejuvenation of the drain shall be prepared by UPPCB.

VIII. SIGNATURE OF THE INSPECTING OFFICIALS

S. No.	Name of the Officials	Signature
1.	Sh. Vikas Kashyap, City Magistrate – Muzaffarnagar	
2.	Sh. Ankit Singh, Regional Officer, Muzaffarnagar, UPPCB	
3.	Smt. Reena Satavan, Sc. 'E', CPCB Delhi	
4.	Dr. R.K. Singh, Sc. 'D', CPCB Delhi	
5.	Ms. Anshul Kumari, RA-III, CPCB Delhi	
6.	Sh. Ankit Shukla, SRF, CPCB Delhi	
7.	Ms. Megha Chauhan, SRF, CPCB Delhi	

IX. PHOTOGRAPHS TAKEN DURING VISIT



Photo 1: Entry gate of unit



Photo 2: Raw spent wash from molasses plant



Photo 3: Spent wash sampling from MEE section in molasses plant



Photo 4: Incineration boiler (60 TPH)



Photo 5: Lagoon-3 being dismantled



Photo 6: Lagoon-1&2 filled with raw spent wash





Photo 7: Photographs of CPU installed in Molasses plant



Photo 8: Grain storage and milling section in grain plant

Photo 9: Decanters in grain plant



Photo 10: MEE in grain plant

Photo 11: Ready DDGS from grain plant



Photo 12: Borewell in grain plant



Photo 13: Sample collection from Piezo well in grain plant



Photo 14: Photographs of CPU in grain plant



Photo 15: Bottling plant of unit



Photo 16: ETP inlet collection tank in bottling plant



Photo 17: Photographs of ETP at bottling plant



Photo 18: Interaction with residents of Bhikki Village



Photo 19: Ground water sampling from handpump in Bhikki village



Photo 20: Solid waste on banks of Pond at Khasra No. 333 in Nirana village



Photo 21: Interaction with local people near Pond



Photo 22: Channel carrying sewage of nirana village to Pond at Khasra No. 333



Photo 23: Agriculture land in Village Nirana



Photo 24: Ground water sampling from handpump in Nirana village



Photo 24: Ground water sample from borewell behind the unit



Photo 25: Old Bio-compost site



Photo 26: Photographs of Jat Mujheda drain



Photo 27: Groundwater samples collected near Jat Mujheda drain



Photo 28: Sealed samples

Item No. 03

Court No. 2

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 406/2023

Babar Ali

Applicant

Versus

State of Uttar Pradesh & Ors.

Respondent(s)

Date of hearing: 30.05.2023

**CORAM: HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

Applicant: Mr. Rahul Khurana and Mr. Hasil Jain, Advocates

ORDER

1. The grievance raised in this Original Application is that respondent no. 4 i.e., M/s. Triveni Engineering & Industries Ltd. Alco-Chemical Unit, Muzaffarnagar is releasing trade effluents containing harmful chemicals directly in the drain and open fields, causing damage not only to environment but also to the agricultural land of the farmers damaging the crops etc. Respondent no. 4 has also no effective system of treatment of trade effluents that is why polluted effluents are being discharged directly in an illegal manner, causing damage to environment.

2. In our view, a substantial question relating to environment due to implementation of Scheduled Enactments under National Green Tribunal Act, 2010 has arisen but before taking any further action in the matter, we find it appropriate to obtain a factual report for which purpose, we constitute a joint Committee comprising Uttar Pradesh Pollution Control

Board, Central Pollution Control Board and District Magistrate, Muzaffarnagar who shall visit the site, collect relevant informations and submit a factual as well as action taken Report within two months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR support PDF and not in the form of Image PDF. State PCB may also indicate the compliance status of the industry in recent past based on compliance with CTO conditions.

3. State PCB will be nodal agency for co-ordination and compliance.
4. A copy of this order be forwarded to State PCB, CPCB and District Magistrate, Muzaffarnagar by e-mail for compliance.
5. List the matter on 04.08.2023.

Sudhir Agarwal, JM

Dr. A. Senthil Vel, EM

May 30, 2023
Original Application No. 406/2023
R



Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

169314/UPPCB/MuzaffarNagar(UPPCBRO)/CTO/both/MUZAFFARNAG
AR/2022

Date: 25/11/2022

To,

M/s

**TRIVENI ENGINEERING AND INDUSTRIES LTD ALCO CHEMICAL COMPLEX
BHIKKI BILASPUR JOLLYROAD MUZAFFARNAGER UP**

Triveni Engineering and Industries Ltd Alco Chemical complex Bhikki
Bilaspur Jolly road Muzaffarnagar(UP),MUZAFFAR NAGAR,251001'

Application Id-
18532062

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to TRIVENI ENGINEERING AND INDUSTRIES LTD ALCO CHEMICAL COMPLEX BHIKKI BILASPUR JOLLYROAD MUZAFFARNAGER UP located at Triveni Engineering and Industries Ltd Alco Chemical complex Bhikki Bilaspur Jolly road Muzaffarnagar(UP),MUZAFFAR NAGAR,251001. subject to the provisions of the Water Act, Air Act and the orders that may be made further and subject to following terms and conditions :-

1. This CCA TRIVENI ENGINEERING AND INDUSTRIES LTD ALCO CHEMICAL COMPLEX BHIKKI BILASPUR JOLLYROAD MUZAFFARNAGER UP granted for the period from 01/01/2023 to 31/12/2024 and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	RS/AA/ENA-160 KL/DAY BY USING C-HEAVY MOLASSES OR	160	Kilo Liters/Day
2	RS/AA/ENA-200 KL/DAY BY USING B-HEAVY MOLASSES	200	Kilo Liters/Day

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	8.0 KLD SEPTIC TANK	Septic Tank	INTO SEPTIC TANK
Industrial	ZLD	ETP	ZLD

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

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(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time:-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
1	BOD	AS PER E(P) RULES, 1986
2	OIL AND GREASE	AS PER E(P) RULES, 1986
3	TOTAL SUSPENDED SOLIDS	AS PER E(P) RULES, 1986
4	COD	AS PER E(P) RULES, 1986
5	pH	AS PER E(P) RULES, 1986

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
1	pH	AS PER E(P) RULES, 1986
2	BOD (mg/L)	AS PER E(P) RULES, 1986
3	TSS (mg/L)	AS PER E(P) RULES, 1986
4	Fecal Coliform (MPN/100ml)	AS PER E(P) RULES, 1986

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	1 X 60 TPH INCINERATION BOILER	SPENT WASH (SLOPE)- 499 MT/DAY AND BEGGASS E-236 MT/DAY	01	Particulate Matter	84 METER STACK HEIGHT FROM GROUND LEVEL

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Emission Quality Standards

S No.	Stack no	Parameters	Standards
1	01	Particulate Matter	AS PER E(P) RULES, 1986

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately .

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

- The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
- The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
- Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
- The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not

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complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.

5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof.
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types, production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

- 1- This consent is valid for the production capacity of RS/AA/ENA-160 KL/DAY BY USING RAW MATERIAL C-HEAVY MOLASSES-720 MT/DAY OR RS/AA/ENA-200 KL/DAY BY USING RAW MATERIAL B-HEAVY MOLASSES-666 MT/DAY at site BHIKKI BILASPUR, JOLLYROAD, MUZAFFARNAGER.
- 2- The industry must complied the conditions of NOC issued to unit from the UPGWD for abstraction of ground water.
- 3- No plant and machinery shall be installed in the industry without obtaining CTE from UPPOB.
- 4- This consent is valid only for Zero Liquid Discharge (ZLD). No effluent is allowed to discharge outside the factory premises.
- 5- In case of any change in production capacity, process, raw material use etc. the industry will have to intimate the Board. For any enhancement of the above, fresh Consent to Establish has to be obtained from U.P. Pollution Control Board.
- 6- As per the directions given by Commission for Air Quality Management in National Capital Region and Adjoining Areas vide its letter no-A-110018/01/2021-CAQM, dated-04.02.2022, industry shall under all circumstances completely switch over to PNG or Bio Fuels latest by 30.09.2022. Industry should switch over to PNG Fuel as soon as PNG supply is available in the area. Unit must use Rice Husk/Biomass/Agriculture Refuse/Bio Fuel Pellets/Bio Briquettes as per direction given by CAQM.
- 7- The unit must submit the copy of TSDF agreement in the Board within a month.
- 8- The unit shall maintain strict supervision upon fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant.
- 9- The E.T.P. unit operation line up Strengthening is to be maintained.
- 10- The Unit shall install Piezometer for measurement of ground water level and the data generated from Piezometer will be provided to the SPCB on monthly basis.
- 11- Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized.
- 12- The industry shall strictly comply with conditions mentioned in the charter on CREP prepared by CMCB.

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- 13- Industry shall maintain Online Continuous Effluent and emission Monitoring System (OCEMS) on ETP and stack & connect it with SPCBs and CPCB server, before start of production as per the direction of CPCB.
- 14- Industry shall install PTZ camera at each strategic location such as MEE, effluent storage lagoon etc. for monitoring purpose. The URLs and password shall be provided to the Board.
- 15- Industry shall ensure the compliance of office memorandum dated 28.08.2019 issued by MoEF&CC, Govt. of India and detail of Fly ash disposal shall be submitted on quarterly basis to UPPCB.
- 16- The unit shall submit the audited balance sheet for the current year and the details of fees deposited during last three years within a month.
- 17- The industry shall install electromagnetic flow meter at water source and outlet of ETP, and maintain the records of water abstracted and recycled treated effluent. The treated effluent from the Effluent Treatment Plant shall be used completely in the manufacturing process.
- 18- Industry shall abide by orders / directions issued by Hon'ble Supreme court Hon'ble High Court, Hon'ble National Green tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.
- 19- Industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
- 20- The industry shall comply the provisions of Hazardous and Other Waste (Management and Transboundary Movement) Rules 2016 and shall obtain authorization for the disposal of hazardous waste.
- 21- The industry shall ensure provisions of Roof Top Rain Water Harvesting system and Ground Water Recharging Proposal/ compliance report should be sent to the Board within One month.
- 22- The industry shall provide adequate arrangement for fighting the accidental leakages/discharge of any air pollutant/gas/liquid from the vessel, machinery etc. which are likely to cause fire hazard including environmental pollution.
- 23- If UPPCB or CPCB issues closure order against the industry, this consent shall remain suspended for the period till closure order is revoked, after which the consent will be effective again for the remaining period.
- 24- The storage capacity of the lagoons installed for more than 7 days holding capacity of the concentrated spent wash shall be dismantled within one months and progress submitted to the Board.
- 25- Bio Composting shall not be done in the industry. The spent wash generated from the industry shall be used completely in Incineration Boiler. No effluent is allowed to discharge outside the factory premises.
- 26- All generate thin Slope shall be used in MEE and Incineration Boiler.
- 27- Any source of emission other than that mentioned in the consent seeking application will not be permitted by the Board.
- 28- The industry should ensure the operation of the air pollution control system (APCS) in such a manner that the air emission conforms with the standards prescribed under the E.P Act 1986 as amended.
- 29- Industry shall submit Environmental Statement in prescribed format as per rule no.14 as per E.P Rules 1986.
- 30- The industry shall operate 60 TPH Incineration Boiler with ESP and 90 meter stack height as per norms. The APCS will be maintained and operated in such a manner that emissions always conform to the standard laid down under the E.P Act 1986 as amended.
- 31- Industry shall submit monthly monitoring reports of all stacks and ambient air quality from a certified / approved laboratory under E.P. Act 1986 and on quarterly basis to the Board.
- 32- Industry shall submit analysis reports from a certified / approved laboratory under E.P. Act 1986 within a month and on quarterly basis to the Board.
- 33- The unit shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).

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- 34- The Industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability.
- 35- This consent is valid for 365 days operation of the industry of a year.
- 36- In compliance with the Hon'ble Supreme Court order passed in W.P. (civil) No. 13029/1985 M.C. Mehta Vs. Union of India and ors. the use of Pet coke and furnace oil is prohibited.
- 37- The use of Pet coke and Furnace oil as a fuel in the factory is restricted in compliance of the Hon'ble Supreme court order.
- 38- Proper dust control measures shall be taken during construction and provisions of Construction and Demolition Waste Management Rules 2016 shall be effectively implemented and submit report to Board.
- 39- Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guide_160218.pdf.

PRADEEP SHARMA

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Date: 2022.12.02 14:22:25 +05'30'

Chief Environmental Officer (Circle 3)

Copy to:

Regional Officer, U.P. Pollution Control Board, MuzaffarNagar to ensure the compliance of the conditions imposed in the certificate.

PRADEEP SHARMA

Digitally signed by PRADEEP SHARMA
Date: 2022.12.02 14:22:34 +05'30'

Chief Environmental Officer (Circle 3)



UTTAR PRADESH POLLUTION CONTROL BOARD

TC-12V, Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831 Fax:0522-2720764 Email: info@uppcb.com Website: www.uppcb.com

Ref. No : 13124/UPPCB/MuzaffarNagar(UPPCBRO)/HWM/MUZAFFARNAGAR/2020

Dated :10/01/2021

To,

M/s TRIVENI ENGINEERING AND INDUSTRIES LTD ALCO CHEMICAL COMPLEX

Village - Bhikki Bilaspur, Jolly Road, Muzaffarnagar

Tehsil :MuzaffarNagar

District :MUZAFFARNAGAR

Sub :- Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

1. Number of authorization and date of issue 13124 and 10/01/2021 .
2. Reference of application (No. and date) 9490821 and 13/10/2020 .
3. Mr TRIVENIENGINEERINGINDUSTRIESLTD DISTILLERY UNIT of M/s TRIVENI ENGINEERING AND INDUSTRIES LTD ALCO CHEMICAL COMPLEX is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, utilization, storage and disposal or any other use of hazardous or other wastes or both on the premises situated at within premises .

Details of Authorisation

S.No.	Category of Hazardous Waste as per the Schedules I,II and III of these rules	Authorised mode of disposal or recycling or utilization or co-processing, etc.	Quantity(ton/annum)
1	Schedule-I, Cat. 5.1 Used or spent oil	Through TSDF	1.2 KL/Annum
2	Schedule-I, Cat. 33.1 Empty barrels/containers/liners contaminated with hazardous chemicals /wastes	Through TSDF	0.2 Ton/Annum
3	Schedule-I, Cat. 33.2 Contaminated cotton rags or other cleaning materials	Through TSDF	0.1 Ton/Annum

1. The authorization shall be valid for a period of 09/01/2026 from the date of issue of this letter
2. The authorization is subject to the following general and specific conditions (please specify any conditions that need to be imposed over and above general conditions, if any)

A General Conditions of Authorization -

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under .
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Board .
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization .

4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorisation .
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time .
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty .
7. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility .
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation .
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained .
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation .
11. The importer or exporter shall bear the cost of Import or export and mitigation of damages if any
12. An application for the renewal of an authorisation shall be made as laid down under these Rules .
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time .
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year .
15. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

B Specific Conditions of Authorization

1. The unit will submit the proof of depositing the requisite processing fees of application in a month otherwise this authorization will stand automatically cancelled.
2. The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to withstand physical conditions and climatic factors. All hazardous waste containers/bags shall be provided with a general label as given in Form 8. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.
3. The authorized person/agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorization has been requested. Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.
4. It is brought to your notice that as per the order dated 14.11.2003 passed by the Hon'ble Supreme Court in W.P. (c) 657 of 1995, no industry covered under Hazardous Waste (Management and Handling) Rules, 1989 (as amended) shall be allowed to operate without valid authorisation. It is also provided in the same order that industries which are not complying with the conditions shall not be allowed to operate. Hence in case you fail to apply for authorisation before its expiry or fails to comply with conditions of the earlier authorisation issued to you, closure order shall be issued against your industry without any further notice.

5. The applicant must file returns on prescribed Form 4 along with a compliance report of this letter. You should also maintain records on Form-3 and present it to Board's inspecting officials.
6. In case of occurrence of an accident, complete details on Form-11 must be sent to U.P. Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.
7. It is also the mandatory duty of the occupier of industry as well as operator of a facility to develop suitable waste treatment and disposal facility and the design of the facility must be approved by the Board. Details along with the project report must be sent in this regard within fifteen days of receipt of this letter, otherwise the industry shall become member of a common TSDF and the industry shall start sending the Hazardous waste already stored along with the Hazardous waste generated at present at this TSDF. The proof of valid membership of TSDF along with proof of disposal of hazardous waste to TSDF shall be sent to U.P. Pollution Control Board within three months.
8. The authorised person shall not receive, collect, or store any hazardous waste from any unauthorised occupier or generator of hazardous wastes. In case any hazardous wastes is sold to any other reprocessing unit it must be ensured that such unit is fully complying with environmental requirements and has a valid authorisation of the Board.
9. In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All spillages of hazardous chemicals, used containers of hazardous chemicals such as flammable, corrosive, explosive and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely handled.
10. Proposal regarding waste minimization and reuse of wastes must be sent. Details of any recovery/ reuse system must be sent within two months.
11. It is within the powers and functions of the U.P. Pollution Control Board to suspend/ cancel the authorization issued under the Rule- 6(2) of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
12. The stored waste shall not be taken out of the storage area except with the written permission of the State Pollution Control Board in this regard.
13. You are directed to display online data outside the main factory gate with regards to quantity and nature of hazardous chemicals being handled in the plant including waste water and air emissions and solid hazardous waste generated within the factory premises. Necessary compliance should be sent within fifteen days of receipt of this letter.
14. It is the mandatory duty of the authorised person to comply with the guideline for transportation of hazardous waste in accordance with Rule 18 of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. Guidelines in this regard have been issued by Central Pollution Control Board from time to time.
15. You are directed to provide the complete details regarding the quantity of hazardous waste stored in the factory premises within a month.
16. You are directed to provide all hazardous waste generated in the factory to any TSDF operating in the state for the treatment and disposal and send the compliance report to the U.P. Pollution Control Board at the earliest.
17. Status report of hazardous waste stored in premises available storage capacity and future action plan for permanent safe disposal of hazardous waste shall be submitted within one month.
18. Ground water monitoring report of premises shall be submitted within one month.
19. Industry will follow the various provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

(Authorized Signatory)

Nishi Kumar
Chauhan

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Chauhan
Date: 2021.01.13 12:41:02 +05'30'

UTTAR PRADESH POLLUTION CONTROL BOARD

Copy to: To the Regional Officer, U.P. Pollution Control Board, Muzaffarnagar for information and necessary action .

Digitally signed by Nishi Kumar
Chauhan
Date: 2021.01.13 12:41:19 +05'30'

CEO/EE, I/C Circle _____



GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

BHV-210002248

Form 8 (E)

[See rules 15(2)]

(RENEWAL OF AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER)

VALID UP TO : 18/08/2026

Registration No.: 202107000699

Name of the Owner	TRIVENIENGINEERINGINDUSTRIESLTD DISTILLERY UNITI		
Address of the Applicant	Triveni Engineering and Industries Ltd unit I- Alco Chemical complex Bhikki Bilaspur Jolly Road Muzaffarnagar UP	Application Form Serial No.	MZFN0721RIN0041
Date of Submission	23/07/2021	Specimen Signature	
Company Name	Triveni Engg. and Ind. Ltd	Company Address	Alko chemical Complex Vill- Bhikki Bilaspur Po- Muz

NOC Issued By:

अनापत्ति प्रमाण पत्र (द्वारा निर्गत)

Central Ground Water Authority

केन्द्रीय भूगर्भ जल प्राधिकरण

Yes

Certificate Number

प्रमाणपत्र संख्या

CGWANOC/IND/ORIG/2017/2717

Issue Date

निर्गमन तिथि

31/08/2017

Expiry Date

अंतिम तिथि

16/08/2019

Ground Water Department Uttar Pradesh

भूगर्भ जल विभाग उत्तर प्रदेश सरकार

No

Location Particulars

District	Muzaffar Nagar	Block	MUZAFFARNAGAR
Plot No./Khasra No.	NA	Municipality/Corporation	No
Ward No./Holding No.			NA

Particular of the Existing Well and Pumping Device

Date of Construction/Sinking of the Well	08/11/2006		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	100.00
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	30.00
Operational Device	Electric Motor	Rate of Withdrawal (m3/hr.)	150.00
Date of Energization (In Case of Electric Pump)			09/11/2006

Maximum Allowable Rate of Withdrawal (m ³ /hr.):	150.00	Maximum Allowable Running Hours Per Day:	4.00
Maximum Allowable Annual Extraction of Ground Water:		219000	
Reason for renewal of N.O.C. एन.ओ.सी. के नवीनीकरण का कारण	Mandatory as per norms		
Against Case			

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (3) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for running hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

Place:

Date:

Yours Faithfully,
Signature of the Issuing Authority
and Designation

Conditions

- (1) In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- (2) No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization.
- (3) For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- (4) The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
- (5) In case of any change of ownership of the existing well, fresh registration has to be obtained.
- (6) No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration.
- (7) In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- (8) The Certificate of Authorization/ NOC shall be valid for a period of three years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- (9) Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
- (10) Guidelines for Installation of Piezometers and their Monitoring
- Piezometer is a borewell /tube well used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows for compliance of NOC:
 - The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
 - The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometer are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
 - No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No. of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter up to two decimals.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.



GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

Form 8 (E)

[See rules 15(2)]

(RENEWAL OF AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER)

VALID UP TO : 17/08/2026

Registration No.: 202107000696			
Name of the Owner		TRIVENIENGINEERING/INDUSTRIESLTD DISTILLERY UNITI	
Address of the Applicant		Triveni Engineering and Industries Ltd unit I- Alco Chemical complex Bhikki Bilaspur Jolly Road Muzaffarnagar UP	Application Form Serial No. MZFN0721RIN0040
Date of Submission		23/07/2021	Specimen Signature
Company Name		Triveni Engg. and Ind. Ltd	Company Address Alko chemical Complex VIII- Bhiki Bilaspur Po- Muz
NOC Issued By: अनुमति प्रमाण पत्र (द्वारा निर्गत)			
Central Ground Water Authority केन्द्रीय भूगर्भ जल प्राधिकरण			Yes
Certificate Number प्रमाणपत्र संख्या:		CGWA/NOC/IND/ORIG/2017/2717	Issue Date निर्गमन तिथि 31/08/2017
Expiry Date अंतिम तिथि		16/08/2019	
Ground Water Department Uttar Pradesh भूगर्भ जल विभाग उत्तर प्रदेश सरकार			No
Location Particulars			
District		Muzaffar Nagar	Block MUZAFFARNAGAR
Plot No./Khasra No.		NA	Municipality/Corporation No
Ward No./Holding No.			NA
Particular of the Existing Well and Pumping Device			
Date of Construction/Sinking of the Well		06/11/2006	
Type of Well		Tube Well/Boring	Depth of the Well (In meter) 100.00
Purpose of well		Industrial	Assembly Size(For Tube Well)
Strainer Position (For Tube Well)			
Type of Pump Used		Submersible	H.P. of the Pump 30.00
Operational Device		Electric Motor	Rate of Withdrawal (m3/hr.) 150.00
Date of Energization (In Case of Electric Pump)			17/11/2006

Maximum Allowable Rate of Withdrawal (m ³ /hr.):	150.00	Maximum Allowable Running Hours Per Day:	4.00
Maximum Allowable Annual Extraction of Ground Water:			219000
Reason for renewal of N.O.C. एन.ओ.सी. के नवीनीकरण का कारण	Mandatory as per Gov. Rules		
Against Case			

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (3) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for running hours 1 day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

Place:

Date:

Yours Faithfully,
Signature of the Issuing Authority
and Designation

Conditions

- (1) In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
 - (2) No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization.
 - (3) For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
 - (4) The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
 - (5) In case of any change of ownership of the existing well, fresh registration has to be obtained.
 - (6) No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration.
 - (7) In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
 - (8) The Certificate of Authorization/ NOC shall be valid for a period of three years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
 - (9) Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
 - (10) Guidelines for Installation of Piezometers and their Monitoring
- Piezometer is a borewell /tube well used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows for compliance of NOC:
- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
 - The depth of the piezometer should be same as in case of the pumping well from which ground water is being abstracted. If, more than one piezometer are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
 - No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No. of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter up to two decimals.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system, should be used for accuracy.



GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

187

BHV 210002246

Form 8 (E)

[See rules 15(2)]

(RENEWAL OF AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER)

VALID UP TO : 17/08/2026

Registration No.: 202107000695

Name of the Owner	TRIVENIENGINEERINGINDUSTRIESLTD DISTILLERY UNITI		Application Form Serial No.	MZFN0721RIN0039
Address of the Applicant	Triveni Engineering and Industries Ltd unit I- Alco Chemical complex Bhikki Bilaspur Jolly Road Muzaffarnagar UP		Specimen Signature	
Date of Submission	23/07/2021		Company Address	Alko chemical Complex Vill- Bhiki Bilaspur Distt-
Company Name	Triveni Engg. and Ind. Ltd			

NOC Issued By:

अनुमति प्रमाण पत्र (द्वारा निर्गत)

Central Ground Water Authority

केन्द्रीय भूगर्भ जल प्राधिकरण

Yes

Certificate Number

प्रमाणपत्र संख्या

CGWA/NOC/IND/ORIG/2017/2717

Issue Date

निर्गमन तिथि

31/08/2017

Expiry Date

अंतिम तिथि

16/08/2019

Ground Water Department Uttar Pradesh

भूगर्भ जल विभाग उत्तर प्रदेश सरकार

No

Location Particulars

District	Muzaffar Nagar	Block	MUZAFFARNAGAR
Plot No./Khasra No.	NA	Municipality/Corporation	No
Ward No./Holding No.			NA

Particular of the Existing Well and Pumping Device

Date of Construction/Sinking of the Well	06/09/2006	Depth of the Well (In meter)	100.00
Type of Well	Tube Well/Boring	Assembly Size(For Tube Well)	
Purpose of well	Industrial	H.P. of the Pump	30.00
Strainer Position (For Tube Well)		Rate of Withdrawal (m3/hr.)	150.00
Type of Pump Used	Submersible	Date of Energization (In Case of Electric Pump)	07/09/2006
Operational Device	Electric Motor		

Maximum Allowable Rate of Withdrawal (m ³ /hr.):	150.00	Maximum Allowable Running Hours Per Day:	4.00	188
Maximum Allowable Annual Extraction of Ground Water:			219000	
Reason for renewal of N.O.C. एन.ओ.सी. के नवीनीकरण का कारण	Mandatory as per Gov. Rules			
Against Case				

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (3) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for running hours 1 day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

Place:

Date:

Yours Faithfully,
Signature of the Issuing Authority
and Designation

Conditions

- (1) In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- (2) No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization.
- (3) For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters
- (4) The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
- (5) In case of any change of ownership of the existing well, fresh registration has to be obtained.
- (6) No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration.
- (7) In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- (8) The Certificate of Authorization/ NOC shall be valid for a period of three years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- (9) Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
- (10) Guidelines for Installation of Piezometers and their Monitoring
- Piezometer is a borewell /tube well used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing whenever needed. General guidelines for installation of piezometers are as follows for compliance of NOC:
 - The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
 - The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometer are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
 - No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No. of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter up to two decimals.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.



Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

157793/UPPCB/MuzaffarNagar(UPPCBRO)/CTO/both/MUZAFFARNAGAR/2022 Date: 22/06/2022

To,

M/s

TRIVENI ENGINEERING AND INDUSTRIES LTD ALCO CHEMICAL COMPLEX UNIT II
Alco Chemical complex Unit-II-Bhikki Bilaspur Jolly Road - Muzaffarnagar (UP),MUZAFFAR
NAGAR,251001

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

Consent No-16596359 Date-22/06/2022

CCA is hereby granted to TRIVENI ENGINEERING AND INDUSTRIES LTD ALCO CHEMICAL COMPLEX UNIT II located at Alco Chemical complex Unit-II Bhikki Bilaspur Jolly Road - Muzaffarnagar (UP),MUZAFFAR NAGAR,251001. subject to the provisions of the Water Act, Air Act and the orders that may be made further and subject to following terms and conditions :-

1. This CCA TRIVENI ENGINEERING AND INDUSTRIES LTD ALCO CHEMICAL COMPLEX UNIT II granted for the period from 22/06/2022 to 31/12/2023 and valid for manufacturing of following products with Capital Investment/Net Assets Values 7500.00 Lakhs

S No	Product	Quantity	Unit
1	ENA/ABSOLUTE ALCOHOL/RS	60	Kilo Liters/Day
2	BY PRODUCT- FUSEL OIL	1.2	Kilo Liters/Day
3	BY PRODUCT: DDGS-27 MT/DAY	27	Metric Tonnes/Day

2. Specific Conditions under Water Act :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility and discharge point
Domestic	5.0 KLD	Septic Tank
Industrial	ZLD	ETP

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

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(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
1	pH	AS PER E(P) RULES, 1986
2	TSS	AS PER E(P) RULES, 1986
3	BOD	AS PER E(P) RULES, 1986
4	COD	AS PER E(P) RULES, 1986

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening and the same shall be maintained continuously so as to achieve the quality of the treated effluent to the following standards.

S No.	Parameters	Standards
-------	------------	-----------

3. Conditions under Air Act :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as is required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	1 X 32 TPH BOILER	BAGASSE - 240 TPH	01	Particulate Matter	50 METER STACK HEIGHT FROM GROUND LEVEL
2	1 X 1000 KVA DG SET	DIESEL	01	Sulphur Dioxide	AS PER E(P) RULES, 1986
3	1 X 500 KVA DG SET	DIESEL	01	Sulphur Dioxide	AS PER E(P) RULES, 1986

Emission Quality Standards

S No.	Stack no	Parameters	Standards
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1	01	Particulate Matter	AS PER E(P) RULES, 1986
2	01	Sulphur Dioxide	AS PER E(P) RULES, 1986
3	01	Sulphur Dioxide	AS PER E(P) RULES, 1986

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

ii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

(iii) The unit will not use any type of restricted fuel.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

6. Compulsory documents to be submitted by the Industry/Unit :-

(i) Annual return in Form-4 and Waste Disposal Manifest in Form-10 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and Third Party Audit Report.

(ii) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(iii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

7. Unit has to apply for renewal of CCA well in advance of 60 days of expiry of this CCA.

8. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

9. Unit has to comply with the other general conditions as annexed herewith. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.

10. In compliance to the G.O dated 1011/81-7-2021-09 (Writ)/2016 dt.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent shall be revoked by the Board.

11. The industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO shall be revoked.

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Chief Environmental Officer (Circle 3)

Copy to:

Regional Officer, U.P. Pollution Control Board, Muzaffar Nagar to ensure the compliance of the conditions imposed in the certificate.

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Chief Environmental Officer (Circle 3)

Annexure

Specific Conditions

- 1- This consent is valid for the production capacity of EXTRA NEUTRAL ALCOHOL/ABSOLUTE ALCOHOL/RECTIFIED SPRIT- 60 KLD and By Product FUSEL OIL-1.2 KL/DAY and DDGS-27 MT/DAY by using raw material GRAIN-132 MT/DAY.
- 2- This consent is valid only for Zero Liquid Discharge (ZLD).
- 3- In case of any change in production capacity, process, raw material use etc. the industry will have to intimate the Board. For any enhancement of the above, fresh Consent to Establish has to be obtained from U.P. Pollution Control Board.
- 4- The unit shall maintain strict supervision upon fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant.
- 5- The E.T.P. unit operation life up Strengthening is to be maintained.
- 6- The Unit shall install Piezometer for measurement of ground water level and the data generated from Piezometer will be provided to the SPCB on monthly basis.
- 7- No effluent is allowed to discharge outside the factory premises.
- 8- Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized.
- 9- The industry shall strictly comply with conditions mentioned in the charter on CREP prepared by CPCB.
- 10- Industry shall maintain Online Continuous Effluent and emission Monitoring System (OCEMS) on ETP and stack & connect it with SPCBs and CPCB server, before start of production as per the direction of CPCB.
- 11- Industry shall install PTZ camera at each strategic location such as MEE, effluent storage lagoon etc. for monitoring purpose. The URLs and password shall be provided to the Board.
- 12- Industry shall ensure the compliance of office memorandum dated 28.08.2019 issued by MoEF&CC, Govt. of India and detail of Fly ash disposal shall be submitted on quarterly basis to UPPCB.
- 13- The industry shall comply the conditions of NOC issued to unit by the UPGWD for abstraction of ground water.
- 14- The unit shall submit the audited balance sheet for the current year and the details of fees deposited during last three years within a month.
- 15- The industry shall install electromagnetic flow meter at water source and outlet of ETP, and maintain the

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records of water abstracted and recycled treated effluent. The treated effluent from the Effluent Treatment Plant shall be used completely in the manufacturing process:

- 16- Industry shall abide by orders / directions issued by Hon'ble Supreme court Hon'ble High Court, Hon'ble National Green tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.
- 17- Industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1986 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
- 18- The industry shall comply the provisions of Hazardous and Other Waste (Management and Transboundary Movement) Rules 2016 and shall obtain authorization for the disposal of hazardous waste.
- 19- The industry shall ensure provisions of Roof-Top Rain Water Harvesting system and Ground Water Recharging Proposal/ compliance report should be sent to the Board within One month.
- 20- The industry shall provide adequate arrangement for fighting the accidental leakages/dischage of any air pollutant/gas/liquid from the vessel, machinery etc. which are likely to cause fire hazard including environmental pollution.
- 21- If UPPCB or CPCB issues closure order against the industry, this consent shall remain suspended for the period till closure order is revoked, after which the consent will be effective again for the remaining period.
- 22- The storage capacity of the lagoons installed for more than 7 days holding capacity of the concentrated spent wash shall be dismantled within one months and progress submitted to the Board.
- 23- Bio Composting shall not be done in the industry. The spent wash generated from the industry shall be used completely in Decanter, MEE and Dryer. No effluent is allowed to discharge outside the factory premises.
- 24- All generate thin Slope shall be used in MEE and Dryer.
- 25- Any source of emission other than that mentioned in the consent seeking application will not be permitted by the Board.
- 26- The industry should ensure the operation of the air pollution control system (APCS) in such a manner that the air emission conforms with the standards prescribed under the E.P Act 1986 as amended.
- 27- Industry shall submit Environmental Statement in prescribed format as per rule no.14 as per E.P Rules 1986.
- 28- The industry shall operate 32 TPH Boiler with Wet Scrubber and 50 meter stack height as per norms. The industry shall operate 1 X 1000 KVA and 1 X 500 KVA DG sets stack height as per norms. The APCS will be maintained and operated in such a manner that emissions always conform to the standard laid down under the E.P Act 1986 as amended.
- 29- Industry shall submit monthly monitoring reports of all stacks and ambient air quality from a certified /

approved laboratory under E.P. Act 1986.

- 30- The unit shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).
- 31- The Industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability.
- 32- In compliance with the Hon'ble Supreme Court order passed in W.P. (civil) No. 13029/1985 M.C. Mehta Vs. Union of India and ors, the use of Pet coke and furnace oil is prohibited.
- 33- The unit shall submit the point wise compliance report of the conditions imposed in the CTE issued by the Board to the industry within a month.
- 34- The use of Pet coke and Furnace oil as a fuel in the factory is restricted in compliance of the Hon'ble Supreme court order.
- 35- Proper dust control measures shall be taken during construction and provisions of Construction and Demolition Waste Management Rules 2016 shall be effectively implemented and submit report to Board.
- 36- The Unit shall submit Bank guarantee of Rs. 1,00,000/- for establishment of Miyawaki Forest as per the GO No. 1011/81-7-2021-09(writ)/2016, dated-13.10.2021 of Department of Environment, Forest and Climate Change within a month from the date of issue of this order with the proposal for proposed plantation.
- 37- Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guide_160218.pdf.
- General Conditions:-**
- The applicant shall get analyse the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UEPPCB.
1. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
 2. Treated waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
 3. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If, at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
 4. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
 5. The industry shall provide uninterrupted entry to the STPs/ETPs inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control measures.
 6. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
 7. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.

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8. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
9. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
10. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
11. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.
12. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous waste without obtaining prior permission of the Board.
13. Any unauthorized change in personnel, equipment as working condition as mentioned in the application by the person authorized shall constitute a breach of his authorization.
14. It is the duty of the authorized person to take prior permission of the Board to close down the facility.
15. The authorization is valid for temporary storage of Hazardous Waste within premises only.
16. The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being used in the plant as well as air emission and waste generated within premises is displayed on Display Board of size 6x4 feet outside the main factory gate within premises
17. It is duty of the authorized person to take prior permission of this Board to close and cleanup the facility for treatment, storage and disposal of hazardous waste.
18. The applicant shall maintain record of hazardous waste in Form-3 and shall submit annual return in Form-4 on or before the 30th day of June following to the financial year to which that return relates.
19. In no case any hazardous waste shall be disposed off on land, in any drain, or into any water stream. All spillage must also be safely collected and stored.
20. Before the hazardous waste is stored or dumped in the facility, applicant must conduct a detailed physical and chemical analysis of hazardous waste sample and report to the Board.
21. Dried hazardous sludge from the process in the plant shall be stored in double lined HDPE pit constructed with R.C.C. or such material which does not react with the waste contained in it.
22. The storage area should be fenced properly and Sign/Notice Board indicating $\frac{1}{2}$ Danger $\frac{1}{2}$ and $\frac{1}{2}$ Hazardous $\frac{1}{2}$ shall be displayed at appropriate position both in Hindi and English.
23. The industry shall store non-ferrous metal waste, used oil/spent oil waste in sealed drums placed on impervious floor under covered shed. Hazardous waste if required shall be sold only to Registered Recyclers/Re-processors.
24. In case of any transportation of hazardous waste, the details in Form-10 of the Hazardous and Other Wastes Rules, 2016 shall be submitted to the Board.

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Chief Environmental Officer (Circle 3)



GROUND WATER DEPARTMENT
(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Form 8 (C)

[See Rule 8(1)]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC011700

VALID FROM 02/03/2021 TO 01/03/2026

{UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019}

Registration No.: 202101000385

Name of the Owner	TRIVENIENGINEERINGINDUSTRIESLTD DISTILLERY UNITII		
Designation पद	Manager	Company Name कंपनी का नाम	Triveni Engg.& ind.ltd Alco Chemical complex II
Company Address कंपनी का पता	Village Bhikii Bilaspur Distt. Muzaffarnagar	Authorization Letter प्राधिकार पत्र	Download
Address of the Applicant	Triveni Engineering and Industries Ltd unit II - Alco Chemical complex Bhikki Bilaspur Jolly Road Muzaffarnagar UP		Application No.
Date of Submission	20/01/2021	Specimen Signature	
Location Particulars			
District	Muzaffar Nagar	Block	Municipal Corporation/Nagar Palika Parishad, Muzaffar Nagar
Plot No./Khasra No.	-	Municipality/Corporation	NA

Ward No./Holding No.

NA

Particular of the Proposed Well and Pumping Device

Date of Construction/Sinking of the Well	28/02/2021		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	130.00
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	40.00
Operational Device	Electric Motor	Rate of Withdrawal (m³/hr.)	150.00
Date of Energization (In Case of Electric Pump)		10/03/2021	
Maximum Allowable Rate of Withdrawal (m³/hr.):	150.00	Maximum Allowable Running Hours Per Day:	4.00
Maximum Allowable Annual Extraction of Ground Water:	219000	Recharge Required	219000.00

- This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.
- Holder of this NOC is hereby directed to assure annual recharge of 219000.00 cubic meter, as specified under the application form within the given time period.

GENERAL CONDITIONS:

- Holder of this NOC is hereby directed to fill from 1(A) for registering his/her well within 90 days as mentioned in application form shall only started after registration of his/her NOC.
- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- All Users abstracting ground water in excess of 100 m³/d shall be required to submit impact assessment report prepared by an accredited consultant from CGWA and National Accreditation Board for Education and Training (NABET). The report should highlight environmental risks and proposed management strategies to overcome any significant environmental issues such as ground water level decline, land subsidence etc. within three months of completion of the same to Ground Water Department Uttar Pradesh. The list of accredited Individuals/ Institutions is available on the official web-portal of CGWA.
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well shall not exceed to the recorded rate from water meters
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis
- **Guidelines for Installation of Piezometers and their Monitoring**

Piezometer is a borewell /tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No.of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1

4

> 500

2

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2

- o The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
 - o For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
 - o The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
 - o All the details regarding coordinates, reduced level (with respect to mean level), depth, zone taped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
 - o The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
 - o A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
 - o Any other site specific requirement regarding safety and access for measurement may be taken care of.
- Any other condition(s) that may be imposed by the concerned Authority.
 - In case, any of the particulars I information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.
-
- **SPECIFIC CONDITIONS:**
 - **(A) For Industrial User:** No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
 - i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
 - ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
 - iii) All industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC)/ PHD Chamber of Commerce & Industries / Laghu Udyog Bharati certified auditors and submit audit reports within three months of completion of the same to Ground Water Department Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
 - iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m³ /day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
 - v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
 - vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
 - vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
 - **(B) Infrastructural User:** The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
 - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
 - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³ /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc

Date :02/11/2022

Place:Muzaffar Nagar

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GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

Form 8 (C)

[See Rule 8(1)]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC017024

VALID FROM 02/03/2021 TO 01/03/2026

{UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019}

Registration No.: 202101000387

Name of the Owner	TRIVENIENGINEERINGINDUSTRIESLTD DISTILLERY UNITII		
Designation पद	Manager	Company Name कंपनी का नाम	Triveni Engg. & ind.ltd Alcco Chemical complex II
Company Address कंपनी का पता	Village Bhikii Bilaspur Distt. Muzaffarnagar	Authorization Letter प्राधिकार पत्र	Download
Address of the Applicant	Triveni Engineering and Industries Ltd unit II - Alcco Chemical complex Bhikki Bilaspur Jolly Road Muzaffarnagar UP		Application No.
Date of Submission	20/01/2021	Specimen Signature	MZFN0121NIN0012
Location Particulars			
District	Muzaffar Nagar	Block	Municipal Corporation/Nagar Palika Parishad, Muzaffar Nagar
Plot No./Khasra No.	-	Municipality/Corporation	NA

Ward No./Holding No.

NA

Particular of the Proposed Well and Pumping Device

Date of Construction/Sinking of the Well	28/03/2021		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	130.00
Purpose of well	Industrial	Assembly Size(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	40.00
Operational Device	Electric Motor	Rate of Withdrawal (m ³ /hr.)	150.00
Date of Energization (In Case of Electric Pump)		23/03/2021	
Maximum Allowable Rate of Withdrawal (m ³ /hr.):	150.00	Maximum Allowable Running Hours Per Day:	4.00
Maximum Allowable Annual Extraction of Ground Water:	219000	Recharge Required	219000.00

- This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.
- Holder of this NOC is hereby directed to assure annual recharge of 219000.00 cubic meter, as specified under the application form within the given time period.

GENERAL CONDITIONS:

- Holder of this NOC is hereby directed to fill from 1(A) for registering his/her well within 90 days as mentioned in application form shall only started after registration of his/her NOC.
- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- All Users abstracting ground water in excess of 100 m³/d shall be required to submit impact assessment report prepared by an accredited consultant from CGWA and National Accreditation Board for Education and Training (NABET). The report should highlight environmental risks and proposed management strategies to overcome any significant environmental issues such as ground water level decline, land subsidence etc. within three months of completion of the same to Ground Water Department Uttar Pradesh. The list of accredited Individuals/ Institutions is available on the official web-portal of CGWA.
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well shall not exceed to the recorded rate from water meters
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
- In case, any of the particulars information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
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2

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 - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³ /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc

Date :02/11/2022

Place:Muzaffar Nagar

This certificate is electronically generated and does not require digital signature



Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

187233/UPPCB/MuzaffarNagar(UPPCBRO)/CTO/both/MUZAFFARNAG
AR/2023

Date: 13/07/2023

To,

M/s

**TRIVENI ENGINEERING AND INDUSTRIES LTD ALCO CHEMICAL COMPLEX
BOTTLING UNIT**

village - Bhikki, Jolly road, Muzaffar nagar ,MUZAFFAR
NAGAR,251001

Application Id-
21747756

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **TRIVENI ENGINEERING AND INDUSTRIES LTD ALCO CHEMICAL COMPLEX BOTTLING UNIT** located at **village - Bhikki, Jolly road, Muzaffar nagar ,MUZAFFAR NAGAR,251001**. subject to the provisions of **the Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA **TRIVENI ENGINEERING AND INDUSTRIES LTD ALCO CHEMICAL COMPLEX BOTTLING UNIT** **granted for the period from 01/08/2023 to 31/07/2025** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Indian Made Foreign Liquor (Cases per day)	12000	Numbers/Day
2	Country Liquor (Cases per day)	24000	Numbers/Day

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	1.0	Septic Tank	On Land
Industrial	0.0	ETP	Reused in Process of Distillery Plant

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

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Industrial Effluent Quality Standard

S.No.	Parameter	Standard
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(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
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3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	DG Set 500 KVA	As approved by CPCB/CAQM for Delhi-NCR	01	Particulate Matter	4.5 M. high from nearest rooftop
2	DG Set 500 KVA	As approved by CPCB/CAQM for Delhi-NCR	02	Particulate Matter	4.5 M. high from nearest rooftop

Emission Quality Standards

S No.	Stack no	Parameters	Standards
1	01	Particulate Matter	As per Norms
2	02	Particulate Matter	As per Norms

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

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Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

- (i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.
 - (ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.
7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.
8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be

reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.

11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point

12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. Unit should not discharge any kind of industrial effluent. D.M. Plant / R.O. Plant reject water shall be treated through E.T.P. of 40 KLD Capacity and treated water shall be used in the process of Distillery Unit.

2. The unit shall maintain strict supervision upon fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant.

3. Unit should comply the provisions of Water (Prevention and Control of Pollution) Act 1974 as Amended and Environment (Protection) Act, 1986, and direction issued by Hon'ble National Green Tribunal, New Delhi.

4. Unit should develop minimum green belt 20 meter wide around premises or 33% total area of land whichever is minimum, covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H- 16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx>.

5. The board have right to modify any condition as & when require in compliance of any change in environmental guide lines and Hon'ble courts orders passed time to time.

6. Industry shall comply with various Waste Management Rules as notified by MoEf&CC i.e. Plastic Waste Management Rules, 2016, Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Transboundary) Rules, 2016, E-waste (Management) Rules, 2016, Construction and Demolition Waste Management Rules, 2016.

7. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process/discharge/plant machinery failing which consent would be deemed void.

8. Industry shall abide by directions given by Hon'ble Supreme Court, High Court, National Green Tribunals, Central Pollution Control Board, Uttar Pradesh Pollution Control Board and Commission for Air Quality Management in Delhi-NCR and Adjoining Areas for protection and safeguard of environment from time to time.

9. Arrangements of rainwater harvesting shall be provided and maintained.

10. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 55, 62 & 68 regarding DG sets.

11. The industry must be submit the balance consent fee, if fee slab changes as per balance sheet in subsequent years.

12. No Borewell shall be installed in the Unit for ground water abstraction. The water used in the unit shall be supplied from the Distillery Unit.

13. In case of violation of above mentioned conditions or received any public complaint and found correct, the consent shall be withdrawn.

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by ANKIT SINGH
Date: 2023.07.14
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Regional Officer
UPPCB, Muzaffarnagar

Regional Officer
UPPCB, Muzaffarnagar



मिशन LIFE - पर्यावरण के लिए जीवन शैली
(Lifestyle For Environment)
जनसहभागिता का सन्देश



- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइकिलिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाक्रीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रेफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |

SAMPLE CODE	DECODING	
	Decoding	Location
R1	Raw Spent wash	Molasses based distillery plant
R2	Combined effluent feed to MEE	
R6A	Spent wash in Lagoon – 1	
R6B	Spent wash in Lagoon – 2	
R3	Concentrated Spent wash from MEE	
R5	Slop feed to Incineration boiler	
R4A	CPU inlet (combined blowdown)	
R4B	CPU inlet (MEE condensate)	
R4C	CPU outlet (RO permeate)	
R4D	CPU outlet (after UV stage)	
CI	CPU inlet (MEE condensate)	Grain based distillery plant
COA	CPU outlet (RO permeate)	
X1	ETP Inlet	Bottling plant
X2	ETP Outlet	
JU	Drain Upstream	Jat Mujheda drain
JD	Drain Downstream	
PG	Pond at Nirana village	



Central Pollution Control Board केंद्रीय प्रदूषण नियंत्रण बोर्ड
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परिवेश भवन, ईस्ट अर्जुन नगर, दिल्ली-110 032



Water Laboratory (Wastewater Section) जल प्रयोगशाला (अपशिष्ट जल अनुभाग)
Analysis Report विश्लेषण आख्या
NABL Accreditation: ISO/IEC 17025:2017, Certificate No: TC-7723

Source of sample: Drain/STP/ETP/Other स्रोत : ड्रेन/एस टी पी/ई टी पी/अन्य : **Waste Water.**
Samples collected by नमूने एकत्रित करने वाले का नाम : **Smt. Reena Satavan & Team.**
Date & time of sample Collection नमूने एकत्रीकरण की तिथि एवं समय : **17/08/2023**
Date & time of sample receipt नमूने प्राप्ति की तिथि एवं समय : **18/08/2023.**
Period of sample analysis नमूने के विश्लेषण की अवधि : **18th to 28th Aug 23.**
Sample registration no. & date नमूने की पंजीकरण सं. एवं तिथि : **134/Water/WW-17/2023.**
Test method reference परीक्षण विधि का संदर्भ : **APHA/BIS. एपीएचए/बीआईएस**
Report sent to (Name & Division) आख्या जारी की गयी (नाम एवं प्रभाग) : **WQM-II**

Report No.: आख्या सं. : **WWL/AUG/134/2023**
Issue Date : जारी करने की तिथि : **28/08/2023**
LIMS : **WATER/2324/SR 00042**

S. No	Sample Code	Sample No.	pH	COD	BOD	TS
1.	R 1	1224	5.5	142400	45800	141860
2.	R 2	1225	5.4	142800	51400	146060
3.	R 6 A	1226	5.5	98700	35875	105090
4.	R 6 B	1227	5.6	98500	31875	107520
5.	R 3	1228	5.1	474000	278000	470880
6.	R 5	1229	5.2	426800	249000	482740

Note: All the concentrations are expressed in mg/l except pH. **नोट :** पीएच के अतिरिक्त सभी सांद्रता मिग्रा/ली. में व्यक्त की गई हैं।

Statement:

कथन:

- The results relate only to the samples tested. परिणाम केवल जांचे गए नमूनों से संबंधित है।
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- BDL & Test methods are mentioned on back side of this report. बी डी एल एवं परीक्षण विधि आख्या के अंत में दिए गए हैं।
- Samples will be retained only for one week after receipt of Report. संबंधित आख्या जारी होने के बाद नमूने केवल एक सप्ताह तक ही सुरक्षित रखे जाएंगे।

(Vinod Kumar)

Analyst & Authorized Signatory

(S.M.Bilal)

Supervisor, Reviewer & Authorized Signatory

(Dr.K. Ranganathan)

D.H. Water Lab

DOC: CB/CL/QR/7.8/WWL-03	Issue No: 01	Amendment No: 04	Issue Date: 17.09.2015	Amendment date: 19.03.2021	Page: 01 of 02
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Central Pollution Control Board केंद्रीय प्रदूषण नियंत्रण बोर्ड
Parivesh Bhawan, East Arjun Nagar, Delhi-110 032
परिवेश भवन, ईस्ट अर्जुन नगर, दिल्ली-110 032



Water Laboratory (Wastewater Section) जल प्रयोगशाला (अपशिष्ट जल अनुभाग)
Analysis Report विश्लेषण आख्या
NABL Accreditation: ISO/IEC 17025:2017, Certificate No: TC-7723

S. No	Sample Code	Sample No.	pH	COD	BOD	TSS	TDS	PO ₄ -P
7.	R 4 A	1230	6.9	3956	1610	129	2176	-
8.	R 4 B	1231	3.1	4662	1650	BDL	196	-
9.	R 4 C	1232	7.0	15	02	BDL	324	-
10	R 4 D	1233	8.0	30	05	27	1560	-
11.	C I	1234	3.1	1856	714	12	144	-
12.	C O A	1235	7.8	17	02	BDL	356	-
13.	X 1	1236	6.8	480	175	213	828	-
14.	X 2	1237	7.5	49	08	23	1572	-
15.	J U	1238	6.8	1592	365	148	2128	0.5
16.	J D	1239	6.6	1871	716	228	2420	0.4
17.	P G	1240	7.3	217	70	78	548	0.6

Note: All the concentrations are expressed in mg/l except pH. **नोट:** पीएच के अतिरिक्त सभी सांद्रता मिग्रा/ली. में व्यक्त की गई हैं।

Statement :

कथन :

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(Vinod Kumar)

Analyst & Authorized Signatory

(S.M.Bilal)

Supervisor, Reviewer & Authorized Signatory

(Dr.K. Ranganathan)

D.H. Water Lab

28/8/23

DOC: CB/CL/QR/7.8/WWL-03	Issue No: 01	Amendment No: 04	Issue Date: 17.09.2015	Amendment date: 19.03.2021	Page: 02 of 02
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B. WATER LABORATORY					
S. No.	Products/ Material of test	Specific Tests Performed	Test Method / Standard against which tests are performed	Range of Testing/ Limit of Detection	Uncertainty of Measurement
b.	Waste Water	Conductivity	APHA 2510 – B, 23 rd Ed. 2017	1-40,000 μ mhos/cm	1404 \pm 18.17 μ mhos/cm
		Total Suspended solids	APHA 2540 D, 23 rd Ed. 2017	10 – 15,000 mg/l	197 \pm 18.76 mg/l
		Total Solids	APHA 2540 B, 23 rd Ed. 2017	10 – 20,000 mg/l	581 \pm 9.22mg/l
		Total Dissolved Solids	APHA 2540 C, 23 rd Ed. 2017	10 -1,00,000 mg/l	762 \pm 15 mg/l
		Chemical Oxygen Demand	APHA 5220 B, 23 rd Ed. 2017.	05 – 90,000 mg/l	244.8 \pm 9.5 mg/l
		Bio – chemical Oxygen Demand	APHA 5210 B, 23 rd Ed. 2017, 4500 OC, (5 days at 20 ^o C), IS-3025 part 44:1993, BOD (3 Days at 27 ^o C).	01 – 60,000 mg/l	166.8 \pm 14.31 mg/l
		Oil & Grease	APHA 5520 B, 23 rd Ed. 2017	5 -200 mg/l	21.14 \pm 5.28 mg/l
		Phosphate – P	APHA 4500 – PD, 23 rd Ed. 2017.	0.05 – 10 mg/l	0.209 \pm 0.023 mg/l
		Chloride	APHA 4500 – Cl B, 23 rd Ed. 2017.	5 - 2000 mg/l	100 \pm 8.2 mg/l
		pH	APHA 4500 H ⁺ - B, 23 rd Ed. 2017	2 - 14	7.0 \pm 0.1
		NH ₃ -N	APHA 4500 NH ₃ – B&C, 23 rd Ed. 2017	1-100 mg/l	78.2 \pm 3.9 mg/l
		Cr ⁺⁶	APHA 3500 Cr– B, 23 rd Ed. 2017	0.1- 10 mg/l	0.283 \pm 0.03 mg/l



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Water Laboratory (Wastewater Section) जल प्रयोगशाला (अपशिष्ट जल अनुभाग)
Analysis Report विश्लेषण आख्या

Source of sample: Drain/STP/ETP/Other ड्रेन/एस टी पी/ई टी /अन्य : **Waste Water.**
Samples collected by नमूने एकत्रित करने वाले का नाम : **Smt. Reena Satavan & Team.**
Date & time of sample Collection नमूने एकत्रीकरण की तिथि एवं समय : **17/08/2023.**
Date & time of sample receipt नमूने प्राप्ति की तिथि एवं समय : **18/08/2023**
Period of sample analysis नमूने के विश्लेषण की अवधि : **18th to 28th Aug 23.**
Sample registration no. & date नमूने की पंजीकरण सं. एवं तिथि : **134/Water/WW-17/23.**
Test method reference परीक्षण विधि का संदर्भ : **APHA/BIS. एपीएचए/बीआईएस**
Report sent to (Name & Division)आख्या जारी की गयी (नाम एवं प्रभाग) : **WQM-II.**

Report No. : आख्या सं : **WWL/AUG/134/23**
Issue Date : जारी करने की तिथि : **28/08/2023**
LIMS : **WATER/WW/2324/SR00042**

S. No	Sample Code	Sample No.	Color	SO ₄ ²⁻	NO ₃ -N	NO ₂ -N
1.	R 4 A	1230	05	-	-	-
2.	R 4 B	1231	BDL<05	-	-	-
3.	R 4 C	1232	BDL<05	-	-	-
4.	R 4 D	1233	BDL<05	-	-	-
5.	C I	1234	BDL<05	-	-	-
6.	C O A	1235	BDL<05	-	-	-
7.	X 1	1236	BDL<05	-	-	-
8.	X 2	1237	BDL<05	-	-	-
9.	J U	1238	BDL<05	28	0.6	BDL<0.01
10.	J D	1239	BDL<05	60	4.6	BDL<0.01
11.	D G	1240	BDL<05	58	0.3	BDL<0.01

Note: All the concentrations are expressed in mg/l except pH & color in color unit. **नोट:** पीएच के अतिरिक्त सभी सांद्रता मिग्रा/ली. में व्यक्त की गई हैं।

Statement: कथन:

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- The report shall not be reproduced except in full without approval of the laboratory. पूर्ण रिपोर्ट के अतिरिक्त प्रयोगशाला के अनुमोदन के बिना आख्या की प्रतिकृति नहीं की जायेगी।
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(Mintu Kumar)

Analyst

(S.M.Bilal)

Supervisor & Reviewer

(Dr.K. Ranganathan)

D.H. Water Lab

DOC: CB/CL/QR/7.8/WWL- 03 Issue No: 01 Amendment No: 04 Issue Date: 17.09.2015 Amendment date : 19.03.2021 Page: 01 of 01

Freshwater/Groundwater sample analysis results decoding sheet:

SAMPLE CODE	DECODING
B3, B3P	Borewell inside molasses plant
B2, B2P	Borewell inside grain plant
PG, PGP	Piezo well in grain plant
HGT	Handpump near Jat Mujheda drain (downstream side of unit)
GB	Handpump in village Bhikki (near Post office)
HGB	Handpump in village Bhikki (house of Baburam, s/o Dhon Singh)
BGT, BGTP	Borewell behind the unit (near Jat Mujheda drain and downstream of unit)
PG2, PG2P	Handpump in village Nirana (depth 50ft.)
PG3	Handpump in village Nirana (depth 100ft.)
VB	Borewell near Jat Mujheda drain (upstream side of unit)
PM, PMP	Piezo well in molasses plant



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Water Laboratory (Freshwater Section) जल प्रयोगशाला (स्वच्छ जल अनुभाग)
Analysis Report विश्लेषण आख्या
NABL Accreditation: ISO/IEC 17025:2017, Certificate No: TC-7723



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Source of sample: River/Ground Water/Any other नमूने का स्रोत : नदी/भूजल/अन्य : Ground Water Report No. आख्या सं FWL/July/56/2023

Samples collected by नमूने एकत्रित करने वाले का नाम : Ms. Reena Satavan & Team Issue Date जारी करने की तिथि: 01/09/2023

Date & time of sample Collection नमूने एकत्रीकरण की तिथि एवं समय : 17/08/2023

Date & time of sample receipt नमूने प्राप्ति की तिथि एवं समय : 18/08/2023

Period of sample analysis नमूने के विश्लेषण की अवधि : 18th Aug. to 01st September 2023

Sample registration no. & date नमूने की पंजीकरण सं. एवं तिथि : Water/FW/2324/SR00019

Test method reference परीक्षण विधि का संदर्भ : APHA/BIS. एपीएचए/बीआईएस

Report sent to (Name & Division) आख्या किसे जारी की गयी (नाम एवं प्रभाग) : I/c WQM-II

S. No.	Sampling Point नमूना स्थल	FWL Sample No. स्वच्छ जल प्रयोगशाला नमूना सं.	pH	Cond.	TDS	COD	Total Hardness As CaCO3	Mg	Cl ⁻	PO ⁴	F ⁻	NO ₂ -N
1	B 3	2324/Water/FW/L00030	7.6	535	324	BDL	240	07	24	BDL	0.24	0.07
2	B2	2324/Water/FW/L00031	7.7	410	216	BDL	163	04	10	BDL	0.28	BDL
3	PG	2324/Water/FW/L00032	7.8	374	206	BDL	161	03	10	BDL	0.35	BDL
4	HGT	2324/Water/FW/L00033	7.8	605	370	BDL	280	16	28	0.073	BDL	BDL
5	GB	2324/Water/FW/L00034	7.8	420	218	BDL	172	13	15	0.510	0.31	0.02
6	HGB	2324/Water/FW/L00035	7.2	1600	1104	07	432	54	123	BDL	BDL	0.16
7	BGT	2324/Water/FW/L00036	7.7	571	382	06	242	12	34	0.051	0.21	0.01
8	PG2	2324/Water/FW/L00037	7.3	737	438	BDL	215	27	15	BDL	0.31	0.12
9	PG3	2324/Water/FW/L00038	7.8	479	318	BDL	240	18	14	BDL	BDL	0.02
10	VB	2324/Water/FW/L00039	7.2	1780	1122	15	390	36	144	BDL	BDL	0.03
11	PM	2324/Water/FW/L00040	7.4	975	636	17	302	34	74	0.187	BDL	0.07

Note: All the concentrations are expressed in mg/l except pH and Conductivity ($\mu\text{mho/cm}$). नोट : पीएच तथा चालकता ($\mu\text{mho/cm}$) के अतिरिक्त सभी सांद्रता मिग्रा/ली. में व्यक्त की गई हैं

Statement: कथन:

- The results relate only to the samples tested. परिणाम केवल जांचे गए नमूनों से संबंधित है।
- The report shall not be reproduced except in full without written approval of the laboratory पूर्ण रिपोर्ट के अतिरिक्त प्रयोगशाला के लिखित अनुमोदन के बिना आख्या की आंशिक प्रतिकृति नहीं की जायेगी।
- BDL & Test methods are mentioned on back side of this report. बी डी एल एवं परीक्षण विधि आख्या के अंत में दिए गए हैं।
- Samples will be retained only for one week after receipt of Report. संबंधित आख्या जारी होने के बाद नमूने केवल एक सप्ताह तक ही सुरक्षित रखे जाएंगे।

Atul Sharma
(Atul Sharma)
Analyst

B. Sasi Devi
(B. Sasi Devi)
Supervisor, Reviewer & Authorised Signatory

K. Ranganathan
(Dr. K. Ranganathan)
DH – Water Lab

Surface Water & Ground Water

S. No.	Parameter	Test Method	Range of Testing/Limit of Detection	Uncertainty of Measurement \pm
1.	Conductivity	APHA 25.10 -B, 23 rd Ed. 2017	1 - 30000 μ mhos/cm	280 \pm 10 μ mhos/cm
2	Total Dissolved Solids	APHA 2540 C, 23 rd Ed. 2017	5 - 18000 mg/l	350 \pm 20.0 mg/l
3	Chemical Oxygen Demand	APHA 5220 B, 23 rd Ed. 2017	5 - 200 mg/l	96 \pm 10 mg/l
4	Bio-Chemical Oxygen Demand	APHA 5210 B, 23 rd Ed. 2017, 4500 OC, (5 days at 20° C). IS- 3025 part 44:1993. BOD (3 days at 25° C).	1 - 100 mg/l	40 \pm 8 mg/l
5	Chloride	APHA 4500 - Cl B, 23 rd Ed. 2017	5 - 600 mg/l	300 \pm 15 mg/l
6	Phosphate - P	APHA 4500 -PD, 23 rd Ed. 2017	0.05 - 10 mg/l	0.3 \pm 0.03 mg/l
7	Total Hardness As CaCO ₃	APHA 2340 - C 23 rd Ed. 2017	10 - 900 mg/l	150 \pm 10.0 mg/l
8	Calcium	APHA 3500 - Ca B, 23 rd Ed. 2017	2 - 200 mg/l	50 \pm 10 mg/l
9	Magnesium	APHA 3500 - Mg B, 23 rd Ed. 2017	2 - 200 mg/l	20 \pm 3 mg/l
10	Fluoride	APHA 4500- F D, 23 rd Ed. 2017	0.2 - 10 mg/l	0.8 \pm 0.1 mg/l
11	pH	APHA 4500 H ⁺ -B, 23 rd Ed. 2017	2 - 14	7.24 \pm 0.18
12	NO ₂ -N	APHA 4500 - NO ₂ , B, 23 rd Ed. 2017	0.01 - 2 mg/l	0.06 \pm 0.01 mg/l
13	NH ₃ -N	IS 3025(Part-34)- 1988, (First reprint April-1992)	0.2 - 20 mg/l	2.0 \pm 0.2 mg/l



Central Pollution Control Board केंद्रीय प्रदूषण नियंत्रण बोर्ड
Parivesh Bhawan, East Arjun Nagar, Delhi-110 032
परिवेश भवन, ईस्ट अर्जुन नगर, दिल्ली-110 032

Water Laboratory (Freshwater Section) जल प्रयोगशाला (स्वच्छ जल अनुभाग)
Analysis Report विश्लेषण आख्या

217


Source of sample: River/Ground Water/Any other नमूने का स्रोत : नदी/भूजल/अन्य : Ground Water Report No. आख्या सं FWL/July/57/2023
Samples collected by नमूने एकत्रित करने वाले का नाम : Ms. Reena Satavan & Team Issue Date जारी करने कतिथि: 01/09/2023
Date & time of sample Collection नमूने एकत्रीकरण की तिथि एवं समय : 17/08/2023
Date & time of sample receipt नमूने प्राप्ति की तिथि एवं समय : 18/08/2023
Period of sample analysis नमूने के विश्लेषण की अवधि : 18th Aug. to 01st September 2023
Sample registration no. & date नमूने की पंजीकरण सं. एवं तिथि : Water/FW/2324/SR00020
Test method reference परीक्षण विधि का संदर्भ : APHA/BIS. एपीएचए/बीआईएस
Report sent to (Name & Division) आख्या किसे जारी की गयी (नाम एवं प्रभाग) : I/c WQM-II

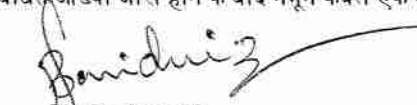
S. No.	Sampling Point नमूना स्थल	FWL Sample No. स्वच्छ जल प्रयोगशाला नमूना सं	Phenolic Compound
1	B3P	2324/Water/FW/L00041	0.075
2	B2P	2324/Water/FW/L00042	0.295
3	PGP	2324/Water/FW/L00043	0.024
4	BGTP	2324/Water/FW/L00044	BDL
5	PG2P	2324/Water/FW/L00045	BDL
6	PMP	2324/Water/FW/L00046	BDL

Note: All the concentrations are expressed in mg/l. नोट : सभी सांद्रता मिग्रा/ली. में व्यक्त की गई हैं

Statement: कथन:

1. The results relate only to the samples tested. परिणाम केवल जांचे गए नमूनों से संबंधित है।
2. The report shall not be reproduced except in full without written approval of the laboratory पूर्ण रिपोर्ट के अतिरिक्त प्रयोगशाला के लिखित अनुमोदन के बिना आख्या की आंशिक प्रतिकृति नहीं की जायेगी।
3. BDL & Test methods are mentioned on back side of this report. बी डी एल एवं परीक्षण विधि आख्या के अंत में दिए गए हैं।
4. Samples will be retained only for one week after receipt of Report. संबंधित आख्या जारी होने के बाद नमूने केवल एक सप्ताह तक ही सुरक्षित रखे जाएंगे।


(Atul Sharma)
Analyst


(Sasi Devi)
Supervisor, Reviewer


(Dr. K. Ranganathan)
DH – Water Lab

DOC: CB/CL/QR/7.8/FWL – 1 Issue No.: 04 Amendment No.: 06 Issue Date: 22.05.2007 Amendment Date: 19.03.2021 Page: 01 of 01



Central Pollution Control Board केंद्रीय प्रदूषण नियंत्रण बोर्ड
Parivesh Bhawan, East Arjun Nagar, Delhi-110 032
परिवेश भवन, ईस्ट अर्जुन नगर, दिल्ली-110 032
Water Laboratory (Freshwater Section) जल प्रयोगशाला (स्वच्छ जल अनुभाग)
Analysis Report विश्लेषण आख्या

218

Source of sample: River/Ground Water/Any other नमूने का स्रोत : नदी/भूजल/अन्य : Ground Water Report No. आख्या सं FWL/July/56/2023
Samples collected by नमूने एकत्रित करने वाले का नाम : Ms. Reena Satavan & Team Issue Date जारी करने कतिथि: 01/09/2023
Date & time of sample Collection नमूने एकत्रीकरण की तिथि एवं समय : 17/08/2023
Date & time of sample receipt नमूने प्राप्ति की तिथि एवं समय : 18/08/2023
Period of sample analysis नमूने के विश्लेषण की अवधि : 18th Aug. to 01st September 2023
Sample registration no. & date नमूने की पंजीकरण सं. एवं तिथि : Water/FW/2324/SR00019
Test method reference परीक्षण विधि का संदर्भ : APHA/BIS. एपीएचए/बीआईएस
Report sent to (Name & Division) आख्या किसे जारी की गयी (नाम एवं प्रभाग) : I/c WQM-II

S. No.	Sampling Point नमूना स्थल	FWL Sample No. स्वच्छ जल प्रयोगशाला नमूना सं	Total Alkalinity as CaCO ₃	Na ⁺	K	SAR	SO ₄	NO ₃ -N	Colour
1	B 3	2324/Water/FW/L00030	167	08	03	0.22	29	2.84	07
2	B2	2324/Water/FW/L00031	189	07	02	0.24	BDL	0.27	12
3	PG	2324/Water/FW/L00032	165	07	03	0.24	05	BDL	16
4	✓ HGT	2324/Water/FW/L00033	242	10	03	0.26	41	0.67	12
5	✓ GB	2324/Water/FW/L00034	188	05	02	0.17	26	0.11	13
6	✓ HGB	2324/Water/FW/L00035	244	23	02	0.48	158	10.44	09
7	✓ BGT	2324/Water/FW/L00036	193	09	02	0.25	21	3.21	12
8	✓ PG2	2324/Water/FW/L00037	213	07	01	0.21	54	2.64	13
9	✓ PG3	2324/Water/FW/L00038	168	04	02	0.11	27	2.97	12
10	✓ VB	2324/Water/FW/L00039	316	58	04	1.28	153	6.95	24
11	PM	2324/Water/FW/L00040	242	13	03	0.32	85	7.91	13

Note: All the concentrations are expressed in mg/l. नोट : सभी सांद्रता मिग्रा/ली. में व्यक्त की गई हैं

Statement: कथन:

1. The results relate only to the samples tested. परिणाम केवल जांचे गए नमूनों से संबंधित है।
2. The report shall not be reproduced except in full without written approval of the laboratory पूर्ण रिपोर्ट के अतिरिक्त प्रयोगशाला के लिखित अनुमोदन के बिना आख्या की आंशिक प्रतिकृति नहीं की जायेगी।
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(Atul Sharma)
Analyst

(B. Sasi Devi)
Supervisor, Reviewer

(Dr. K. Ranganathan)
DH - Water Lab

कपिल कुमार

ग्राम प्रधान

ग्राम भिवकी, ब्लॉक सदर, जिला मुजफ्फरनगर 251203 (उत्तर प्रदेश)

मो. 9557944807, 9675944807



पत्रांक

सेवा में

केंद्रीय प्रदूषण नियन्त्रण बोर्ड

नयी दिल्ली

विषय:- ग्राम भिवकी में शुद्ध जल की स्थिति के संबंध में
बहीदफ

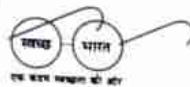
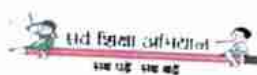
आप अवगत होना चाहे कि ग्राम भिवकी में सरकारी
नल इन्स्ट्रिंग मॉडर्न-2 लगभग 30 कि शरबा में है जिनेसे
वर्तमान में सभी नल संचालन कि अवस्था में है आ
आप की रिम के द्वारा हमारे ग्राम में लगे सरकारी नली की
जलगुणता एवं ग्राम के समीप स्थित उद्योग द्विवैणी कम्पनी के
कारण ग्राम के शुद्ध जल कि जनकारी दे जयी
आप यदि अवगत होना चाहे कि ग्राम में स्थित सभी नलकुपो की
जलगुणता सामन्यता अच्छी ही है व उपयोग के कारण
नलकुपो से जल में कोई समस्या अथवा आपत्ती नहीं है

प्रधान

ग्राम पंचायत भिवकी
वि०ख० सदर, मु०नगर



जल
ही जीवन है।





Annexure - IV
220

REGIONAL LABORATORY MuzaffarNagar
UTTAR PRADESH POLLUTION CONTROL BOARD
Kamal Cinema Building,Railway Road, Muzaffarnagar

Stack Emission Test Report

Ref No.22510569/MuzaffarNagar/2023

Date: 29/08/2023

- 1- Name & Address of Industry: TRIVENI ENGINEERING AND INDUSTRIES LTD ALCO CHEMICAL COMPLEX
- 2- Sample Collected By: (1) Imran Ali ;AEE,(2) Diwakar Dev Gahlaut;JRF
- 3- Date of Monitoring: 17/08/2023
- 4- Source of Sampling: Stack
- 5- Stack attached to: Boiler
- 6- Stack Height: 84 Meter
- 7- Total No. of Boiler: 01
- 8- Capacity of Boiler: 60TPH
- 9- Fuel used: (1) Bagasses (2) Slop
- 10- Quantity of Fuel used: (1) 13TPH Bagasses (2) 16TPH Bagasses
- 11- Flue Gas Velocity: 9.4 m/sec
- 12- Air Pollution Control Device: Bag filter
- 13- Other remarks (if any): At the time of inspection industry found operational.
- 14- Further details of sample location nad Test methods followed are appened overleaf:

Sr no.	Parameter	Unit	Result	Standards
1	Particulate Matter (PM)	mg/Nm ³	48.70	80(As per CAQM Direction No.62)

Analysed by-
[Sarvesh Kumar LA]

Authorised Signatory-

Ankit Singh (RO)

ANKIT SINGH Digitally signed
by ANKIT SINGH
Date:
2023.08.29
17:57:53 +05'30'
Regional Officer

Note: The results in the Test Report relate only to the items tested. The Report shall not be reproduced-except in Full, without the written permission of laboratory.

AIR TESTING		
STACK MONITORING		
Parameters	Test Method	Range of Detection
PM	IS Method No. 11255 (Part-1) 1985	01-5000 mg/Nm ³

-----End of report-----



UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या: 4928/सी-3/नर/2023 / 6/2023

दिनांक: 3/08/2023

सेवा में,

मैसर्स त्रिवेणी इंजीनियरिंग एण्ड इण्डस्ट्रीज लि० (एल्को कैमिकल कॉम्प्लेक्स),
ग्राम भिवकी बिलासपुर, जौली रोड,
जनपद-मुजफ्फरनगर।

पंजीकृत

यह कि उद्योग मैसर्स त्रिवेणी इंजीनियरिंग एण्ड इण्डस्ट्रीज लि० (एल्को कैमिकल कॉम्प्लेक्स), ग्राम भिवकी बिलासपुर, जौली रोड, जनपद-मुजफ्फरनगर जोकि कच्चे माल के रूप में B-Heavy Molasses TPD/C-Heavy Molasses-720 TPD का प्रयोग कर ENA/AA/RS 200 KLD (On B-Heavy Molasses)/ENA/AA/RS-160 KLD (On C-Heavy Molasses) के उत्पादन हेतु उपरोक्त वर्णित स्थल पर कार्यरत है, जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 यथासंशोधित की धारा-47 के अन्तर्गत एक कम्पनी है।

यह कि मा. एन.जी.टी. में योजित ओ.ए. संख्या- 406/2023 बाबर अली वनाम स्टेट ऑफ यू.पी. एण्ड अदर्स में पारित आदेश दिनांक-23.05.2023 के अनुपालन में क्षेत्रीय कार्यालय, उ.प्र. प्रदूषण नियंत्रण बोर्ड, मुजफ्फरनगर द्वारा नगर मजिस्ट्रेट, मुजफ्फरनगर के साथ संदर्भित उद्योग का निरीक्षण दिनांक-29.07.2023 को किया गया। निरीक्षण के समय उद्योग संचालित पाया गया।

क्षेत्रीय अधिकारी, मुजफ्फरनगर की आख्यानुसार निरीक्षण के समय CPU Inlet after Anaerobic Digest, MEE Condensate एवं CPU Outlet के जल नमूने एकत्रित कर विश्लेषण हेतु क्षेत्रीय प्रयोगशाला मुजफ्फरनगर में जमा कराये गये। विश्लेषण आख्यायें अपेक्षित हैं। अग्रेतर आसवनी इकाईयों हेतु केन्द्रीय प्रदूषण नियंत्रण बोर्ड नई दिल्ली के पत्रांक बी-410/पीसीआई-111/डीआईएसटी/एनजीआरबीए/2के14-2के15 दिनांक 24.02.2015 द्वारा जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम 1974 यथासंशोधित की धारा 18(1)बी के अन्तर्गत निम्नवत् निर्देशित किया गया है :-

"The storage facility provided for spent wash shall be properly lined and made impermeable and the storage capacity at any stage shall not exceed 07 days equivalent of production and excess storage facilities beyond this shall be levelled or dismantled by 31.03.2016 or 30.09.2016, as the case may be indicated in Point No. 1 & 2."

क्षेत्रीय अधिकारी, मुजफ्फरनगर की आख्यानुसार निरीक्षण की दिनांक-29.07.2023 को उद्योग परिसर में स्थापित लैगून की स्थिति निम्नानुसार है:-

S.N.	Lagoon Capacity (Cum/KL)	Status of lagoon at the time of inspection	Spent wash stored (30% sludge accumulated)	Permissible Capacity (07 Days)	Excess storage at present
1.	14000	Approx. 13000 KL Filled in Lagoon	7800 KL	6300 KL	1500 KL
2.	14000	Approx. 13000 KL Filled in Lagoon	7800 KL	6300 KL	1500 KL
3.	6500	Not in use	--		
Total			15600 KL	12600 KL	3000 KL

उपरोक्त से स्पष्ट है कि उद्योग द्वारा स्थापित दोनों लैगून में Permissible Limit से अधिक Spent Wash का भण्डारण किया गया है, जो कि केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा जारी चार्टर की शर्तों का उल्लंघन है। अग्रेतर बोर्ड मुख्यालय के कन्ट्रोल रूम से प्राप्त ई-मेल दिनांक 17.07.2023 के अनुसार उद्योग में स्थापित लैगून भरे हुए प्रदर्शित हुए हैं तथा उद्योग द्वारा वर्तमान तक तीसरे लैगून क्षमता 6500 किली० को Dismantle नहीं किया गया है। उद्योग राज्य बोर्ड के कन्ट्रोल रूम से प्राप्त सूचना दिनांक 17.07.2023 के अनुसार दिनांक 17.07.2023 से केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा जारी चार्टर में निहित शर्तों का उल्लंघन किया जाता पाया गया है।

उपरोक्त से स्पष्ट है कि बोर्ड द्वारा किये गये निरीक्षण के समय उद्योग में पर्यावरणीय मानकों का उल्लंघन पाया गया। उद्योग को राज्य बोर्ड द्वारा वर्ष 2024 तक सहमति जल निर्गत की गयी है, जिसकी शर्तों का उल्लंघन होता हुआ पाया गया।

यह कि उद्योग मैसर्स त्रिवेणी इंजीनियरिंग एण्ड इण्डस्ट्रीज लि० (एल्को कैमिकल कॉम्प्लेक्स), ग्राम भिवकी बिलासपुर, जौली रोड, जनपद-मुजफ्फरनगर द्वारा जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा-33 ए के

टी.सी. - 12 वी, विभूति खण्ड, गौमती नगर,
संलग्नक - 226 010
दूरभाष : 0522-2720828, 2720831
ई-मेल : info@uppcb.com
वेबसाइट : www.uppcb.com

T.C.-12 V, Vibhuti Khand, Gomti Nagar,
Lucknow - 226 010
Phone : 0522-2720828, 2720831
E-mail : info@uppcb.com
Website : www.uppcb.com

प्राविधानों के अन्तर्गत बोर्ड से निर्गत सहमति शर्तों का उल्लंघन कर आस-पास के पर्यावरण एवं जन मानस के स्वास्थ्य पर प्रतिकूल प्रभाव डाला जा रहा है, जोकि जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित में निहित आज्ञापक प्राविधानों का उल्लंघन तथा एक दण्डनीय अपराध है। अतएव जनहित एवं जनसाधारण को स्वच्छ वातावरण प्रदान करने के लिए यह आवश्यक है कि उद्योग का संचालन रोका जाए।

अतः जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा 33ए सपठित धारा 27(2) के अन्तर्गत राज्य बोर्ड को प्रदत्त शक्तियों के अधीन उद्योग मैसर्स त्रिवेणी इंजीनियरिंग एण्ड इण्डस्ट्रीज लि० (एल्को कैमिकल कॉम्लैक्स), ग्राम भिक्की बिलासपुर, जौली रोड, जनपद-मुजफ्फरनगर के बोर्ड द्वारा दिनांक-29.07.2023 को किये गये निरीक्षण में दी गयी सस्तुतियों के आधार पर उद्योग के विरुद्ध सक्षम अधिकारी के अनुमोदनोपरान्त निम्नलिखित कारण बताओ नोटिस जारी किया जाता है:-

1. यह कि क्यों न उद्योग मैसर्स त्रिवेणी इंजीनियरिंग एण्ड इण्डस्ट्रीज लि० (एल्को कैमिकल कॉम्लैक्स), ग्राम भिक्की बिलासपुर, जौली रोड, जनपद-मुजफ्फरनगर को बोर्ड के पत्र दिनांक-25.11.2022 द्वारा निर्गत सहमति जल को निलम्बित (Suspend) कर दिया जाए।
2. यह कि क्यों न उद्योग मैसर्स त्रिवेणी इंजीनियरिंग एण्ड इण्डस्ट्रीज लि० (एल्को कैमिकल कॉम्लैक्स), ग्राम भिक्की बिलासपुर, जौली रोड, जनपद-मुजफ्फरनगर के उत्पादन/ संचालन कार्य को तत्काल प्रभाव से बन्द कर दिया जाए।
3. यह कि क्यों न सक्षम अधिकारियों से यह अपेक्षा की जाए कि उद्योग मैसर्स त्रिवेणी इंजीनियरिंग एण्ड इण्डस्ट्रीज लि० (एल्को कैमिकल कॉम्लैक्स), ग्राम भिक्की बिलासपुर, जौली रोड, जनपद-मुजफ्फरनगर को मिलने वाली बिजली, पानी तथा अन्य सुविधाओं को तत्काल प्रभाव से बन्द कर दें।

उपरोक्त के अतिरिक्त यह भी स्पष्ट करें कि क्यों न मा. राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा पारित आदेशों के अनुक्रम में केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा विकसित की गयी मैथाडोलॉजी के अनुसार उद्योग मैसर्स त्रिवेणी इंजीनियरिंग एण्ड इण्डस्ट्रीज लि० (एल्को कैमिकल कॉम्लैक्स), ग्राम भिक्की बिलासपुर, जौली रोड, जनपद-मुजफ्फरनगर पर सक्षम अधिकारी के अनुमोदनोपरान्त दिनांक-17.07.2023 से पर्यावरणीय मानकों का उल्लंघन मानते हुए रुपये-30,000/- प्रतिदिन की दर से सुधारात्मक कार्यवाही किये जाने तक उल्लंघनकारी दिवसों की अवधि हेतु पर्यावरणीय क्षतिपूर्ति अधिरोपित कर उक्त की वसूली की जाए।

उपरोक्त तथ्यों के परिप्रेक्ष्य में कारण बताओ नोटिस के संवंध में पूर्ण विवरण के साथ अपना पक्ष 15 दिन के अन्दर बोर्ड को प्रेषित करें। उद्योग द्वारा कारण बताओ नोटिस का उत्तर न प्रेषित करने अथवा सतोषजनक उत्तर प्राप्त न होने पर उद्योग के विरुद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा 33-ए के अन्तर्गत जारी कारण बताओ नोटिस की पुष्टि तथा उल्लंघनकारी दिवसों हेतु पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जाएगी, जिसका सम्पूर्ण उत्तरदायित्व उद्योग का स्वयं का होगा।

सक्षम अधिकारी द्वारा पत्र निर्गमन हेतु अधिकृत।

(घनश्याम)

मुख्य पर्यावरण अधिकारी, वृत्त-3

प्रतिलिपि:- निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित-

1. जिलाधिकारी, मुजफ्फरनगर।
2. पुलिस अधीक्षक, मुजफ्फरनगर।
3. अधिशासी अभियन्ता, विद्युत् वितरण खण्ड, उ.प्र. पावर कापरिशन लि., मुजफ्फरनगर।
4. अधिशासी, अभियन्ता, जल संरक्षण, मुजफ्फरनगर।
5. मुख्य पर्यावरण अधिकारी, वेस्ट मैनेजमेन्ट डिविजन (1/2), उ.प्र. प्रदूषण नियंत्रण बोर्ड, लखनऊ।
6. क्षेत्रीय अधिकारी, उ.प्र. प्रदूषण नियंत्रण बोर्ड, मुजफ्फरनगर को इस निर्देश के साथ कि उपरोक्त आदेशों के अनुपालन के संबंध में उद्योग का अद्यतन निरीक्षण कर आख्या 15 दिन में आवश्यक रूप से प्रेषित करना सुनिश्चित करें।

मुख्य पर्यावरण अधिकारी, वृत्त-3



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

224

संदर्भ संख्या 198844 सी-3/जल/1462/मु.प्र.प.न. 2023 दिनांक 38/2023

सेवा में,

पंजीकृत

मै0 त्रिवेणी इंजीनियरिंग एण्ड इण्डस्ट्रीज लि.(एल्को कॅमिकल कॉम्प्लैक्स), यूनिट-2
ग्राम-भिवकी बिलासपुर, जौली रोड,
मुजफ्फरनगर।

विषय- जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम- 1974 यथासंशोधित की धारा 33ए के अन्तर्गत निर्देश के संकथ में।
महोदय,

उपरोक्त विषयक मा0 एन.जी.टी. में विचाराधीन ओ.ए. सं. 406/2023 बाबर अली वनाम स्टेट ऑफ यू.पी. एण्ड अदर्स में पारित आदेश दिनांक 23.05.2023 के अनुपालन में आपके उद्योग का निरीक्षण संयुक्त समिति द्वारा दिनांक- 29.07.2023 को किया गया। निरीक्षण आख्यानुसार उद्योग द्वारा जनित स्पेन्ट वाश को स्टोर करते हुए डिफेंडर तथा एम.ई.ई. एवं ड्रायर के माध्यम से डी.डी.जी.एस (एनिमल फीड) का उत्पादन करते हुए जेड.एल.डी. प्राया गया। उद्योग में सी.पी.यू. के संचालन की मानीटरिंग के लिए पृथक से एनर्जी मीटर स्थापित नहीं है। संयुक्त समिति द्वारा निरीक्षण आख्या में निम्नलिखित संस्तुतियाँ की गयी हैं:-

- 1- The unit shall use all the spent wash generated to produce DDGS. Unit shall not store additional spent wash in the lagoons.
- 2- Separate energy meter to be installed on CPU to monitor the operation of CPU.

अतः उक्त संबन्ध में संयुक्त समिति की आख्या एवं संस्तुति के आधार पर सक्षम अधिकारी के अनुमोदनोपरान्त आपके उद्योग के विरुद्ध जल(प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा 33ए के अन्तर्गत निम्नलिखित निर्देश तत्काल प्रभाव से जारी किये जाते हैं-

1. उद्योग द्वारा जनित सम्पूर्ण स्पेन्ट वाश का पूर्णतया उपयोग डी.डी.जी.एस का उत्पादन सुनिश्चित करते हुए शून्य उत्स्रवाह निस्तारण व्यवस्था में नटेन की जाए। उद्योग द्वारा लैगून में अनुमन्य क्षमता से अधिक अतिरिक्त स्पेन्ट वाश का लैगून में भण्डारण कदापि न किया जाए।
2. उद्योग में स्थापित सी.पी.यू. के संचालन की मानीटरिंग सुनिश्चित करने हेतु पृथक से एनर्जी मीटर की स्थापना किया जाना सुनिश्चित किया जाए।

आपको निर्देशित किया जाता है कि उपरोक्त जारी निर्देशों का कड़ाई से अनुपालन सुनिश्चित करते हुए कृत कार्यवाही का विवरण 15 दिवसों के अन्दर प्रेषित करना सुनिश्चित करें। अन्यथा उपरोक्त निर्देशों का अनुपालन न होने की दशा में आपके उद्योग के विरुद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 यथासंशोधित की धारा 33ए के अन्तर्गत नियमानुसार कार्यवाही कर दी जायेगी, जिसका समस्त उत्तरदायित्व उद्योग का स्वयं का होगा।

सक्षम अधिकारी द्वारा पत्र निर्गमन हेतु अधिकृत।

(धनश्याम)

मुख्य पर्यावरण अधिकारी (यू.प्र.-3)

प्रतिलिपि:-निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:-

1. जिलाधिकारी, मुजफ्फरनगर।
2. विधि अधिकारी, प्रथम, उ.प्र. प्रदूषण नियंत्रण बोर्ड लखनऊ।
3. क्षेत्रीय अधिकारी उ.प्र. प्रदूषण नियंत्रण बोर्ड मुजफ्फरनगर को इस निर्देश के साथ प्रेषित कि उपरोक्त आदेशों के अनुपालन के संबंध में उद्योग का अद्यतन निरीक्षण कर आख्या 15 दिन में आवश्यक रूप से प्रेषित करना सुनिश्चित करें।

मुख्य पर्यावरण अधिकारी (यू.प्र.-3)



क्षेत्रीय कार्यालय

Annexure 251

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, मुजफ्फरनगर

U.P. POLLUTION CONTROL BOARD, MUZAFFARNAGAR

6-बी, नई मण्डी, मुजफ्फरनगर-251001 (उ०प्र०)

संदर्भ सं०
Ref. No.

489/ओ०ए० संख्या 406/2023 बाबर अली मुजफ्फरनगर/2023

दिनांक
Dated 28-8-2023

सेवा में,

मुख्य चिकित्साधिकारी
मुजफ्फरनगर।

विषय- मा० एन०जी०टी० में योजित ओ०ए० संख्या 406/2023 बाबर अली बनाम स्टेट ऑफ उ०प्र० एंड अदर्स में पारित आदेश दिनांक 30.05.2023 के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक अवगत कराना है कि मा० एन०जी०टी० में योजित ओ०ए० संख्या 406/2023 बाबर अली बनाम स्टेट ऑफ उ०प्र० एंड अदर्स विचाराधीन है, जो उद्योग मै० त्रिवेणी इंजीनियरिंग एण्ड इण्डस्ट्रीज लि० (एल्को कैमिकल कॉम्प्लैक्स), भिक्की बिलासपुर, जौली रोड, मुजफ्फरनगर से होने वाले प्रदूषण के सम्बन्ध में है। मा० एन०जी०टी० द्वारा पारित आदेश दिनांक 30.05.2023 के सुसंगत अंश निम्नवत् हैं :-

3. The grievance raised in this Original Application is that respondent no. 4 i.e., M/s. Triveni Engineering & Industries Ltd. Alco-Chemical Unit, Muzaffarnagar is releasing trade effluents containing harmful chemicals directly in the drain and open fields, causing damage not only to environment but also to the agricultural land of the farmers damaging the crops etc. Respondent no. 4 has also no effective system of treatment of trade effluents that is why polluted effluents are being discharged directly in an illegal manner, causing damage to environment.
4. In our view, a substantial question relating to environment due to implementation of Scheduled Enactments under National Green Tribunal Act, 2010 has arisen but before taking any further action in the matter, we find it appropriate to obtain a factual report for which purpose, we constitute a joint Committee comprising Uttar Pradesh Pollution Control Board, Central Pollution Control Board and District Magistrate, Muzaffarnagar who shall visit the site, collect relevant informations and submit a factual as well as action taken Report within two months by email at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR support PDF and not in the form of Image PDF. State PCB may also indicate the compliance status of the industry in recent past based on compliance with CTO conditions.

मा० एन०जी०टी० द्वारा पारित आदेश दिनांक 30.05.2023 के अन्तर्गत गठित समिति द्वारा अपनी आख्या तैयार की जा रही है। उक्त आख्या में शिकायतकर्ता द्वारा दिये गये तथ्यों के दृष्टिगत उद्योग मै० त्रिवेणी इंजीनियरिंग एण्ड इण्डस्ट्रीज लि० (एल्को कैमिकल कॉम्प्लैक्स), भिक्की बिलासपुर, जौली रोड, मुजफ्फरनगर से हो रहे प्रदूषण के कारण आसपास ग्रामों के निवासियों के स्वास्थ्य पर विपरीत प्रभाव पड़ रहा है, के सम्बन्ध में आख्या वांछित है।

अतः आपसे अनुरोध है कि उक्त उद्योग के आसपास स्थित ग्रामों के निवासियों के स्वास्थ्य के सम्बन्ध में विभागीय जाँच करते हुए आख्या शीघ्रातिशीघ्र ई-मेल romuzaffarnagar@uppcb.in पर एवं हार्ड कापी इस कार्यालय को प्रेषित करने का कष्ट करें, ताकि संकलित आख्या मा० एन०जी०टी० के समक्ष प्रस्तुत की जा सके।

संलग्नक-उपरोक्तानुसार।

भवदीय,

(अंकित सिंह)
क्षेत्रीय अधिकारी

प्रतिलिपि-जिलाधिकारी महोदय, मुजफ्फरनगर को सादर सूचनार्थ प्रेषित।

क्षेत्रीय अधिकारी



क्षेत्रीय कार्यालय

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, मुजफ्फरनगर

U.P. POLLUTION CONTROL BOARD, MUZAFFARNAGAR

6-बी, नई मण्डी, मुजफ्फरनगर-251001 (उ०प्र०)

सदम सं०
Ref. No.488/आर० ५०६/बाबर अली मुजफ्फरनगर/२०२३ दिनांक
Dated 28-8-2023

सेवा में,

जिला कृषि अधिकारी
मुजफ्फरनगर।

विषय- मा० एन०जी०टी० में योजित ओ०ए० संख्या 406/2023 बाबर अली बनाम स्टेट ऑफ उ०प्र० एंड अदर्स में पारित आदेश दिनांक 30.05.2023 के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक अवगत कराना है कि मा० एन०जी०टी० में योजित ओ०ए० संख्या 406/2023 बाबर अली बनाम स्टेट ऑफ उ०प्र० एंड अदर्स विचाराधीन है, जो उद्योग मै० त्रिवेणी इंजीनियरिंग एण्ड इण्डस्ट्रीज लि० (एल्को कैमिकल कॉम्प्लैक्स), भिक्की बिलासपुर, जौली रोड, मुजफ्फरनगर से होने वाले प्रदूषण के सम्बन्ध में है। मा० एन०जी०टी० द्वारा पारित आदेश दिनांक 30.05.2023 के सुसंगत अंश निम्नवत् हैं :-

1. The grievance raised in this Original Application is that respondent no. 4 i.e., M/s. Triveni Engineering & Industries Ltd. Alco-Chemical Unit, Muzaffarnagar is releasing trade effluents containing harmful chemicals directly in the drain and open fields, causing damage not only to environment but also to the agricultural land of the farmers damaging the crops etc. Respondent no. 4 has also no effective system of treatment of trade effluents that is why polluted effluents are being discharged directly in an illegal manner, causing damage to environment.
2. In our view, a substantial question relating to environment due to implementation of Scheduled Enactments under National Green Tribunal Act, 2010 has arisen but before taking any further action in the matter, we find it appropriate to obtain a factual report for which purpose, we constitute a joint Committee comprising Uttar Pradesh Pollution Control Board, Central Pollution Control Board and District Magistrate, Muzaffarnagar who shall visit the site, collect relevant informations and submit a factual as well as action taken Report within two months by email at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR support PDF and not in the form of Image PDF. State PCB may also indicate the compliance status of the industry in recent past based on compliance with CTO conditions.

मा० एन०जी०टी० द्वारा पारित आदेश दिनांक 30.05.2023 के अन्तर्गत गठित समिति द्वारा अपनी आख्या तैयार की जा रही है। उक्त आख्या में शिकायतकर्ता द्वारा दिये गये तथ्यों के दृष्टिगत उद्योग मै० त्रिवेणी इंजीनियरिंग एण्ड इण्डस्ट्रीज लि० (एल्को कैमिकल कॉम्प्लैक्स), भिक्की बिलासपुर, जौली रोड, मुजफ्फरनगर से हो रहे प्रदूषण के कारण आसपास ग्रामों की फसलों पर विपरीत प्रभाव पड़ रहा है, के सम्बन्ध में आख्या वांछित है।

अतः आपसे अनुरोध है कि उक्त उद्योग के आसपास स्थित ग्रामों में फसलें खराब होने के सम्बन्ध में विभागीय जाँच करते हुए आख्या शीघ्रातिशीघ्र ई-मेल romuzaffarnagar@uppcb.in पर एवं हार्ड कापी इस कार्यालय को प्रेषित करने का कष्ट करें, ताकि संकलित आख्या मा० एन०जी०टी० के समक्ष प्रस्तुत की जा सके।

संलग्नक-उपरोक्तानुसार।

भवदीय,

(अंकित सिंह)
क्षेत्रीय अधिकारी

प्रतिलिपि-जिलाधिकारी महोदय, मुजफ्फरनगर को सादर सूचनार्थ प्रेषित।

क्षेत्रीय अधिकारी

कार्यालय— प्रभारी चिकित्सा अधिकारी, प्रा०स्वा० केन्द्र मेघाखेडी, मुजफ्फरनगर।

दिनांक - 01/09/2023

पत्रांक - प्र०चि०अ०/ सर्वे/सुचना /2023-24/ 36

सेवा मे,


श्रीमान मुख्य चिकित्सा अधिकारी ,
मुजफ्फरनगर

विषय— जोली रोड स्थित ग्रामो के निवासियों के स्वस्थ्य जाँच की रिपोर्ट के संबध मे।

महोदय,

आपको सादर अवगत कराना है की संदर्भ सं० 489/बाबर अली/ मु०नगर/2023 के संबध में आपको सादर अवगत कराना है की सम्बंधित पत्र कार्यालय सी०एच०सी० मखियाली पर दिनांक 30-08-2023 को प्राप्त हुआ है। दिनांक 31-08-2023 का अवकाश होने के कारण विभागीय जाँच की योजना नही बनाई जा सकी थी। अतः आज दिनांक 01-09-2023 को उक्त पत्र के संबध में जोली रोड स्थित समस्त ग्रामो के सी०एच०ओ० आदेशित किया गया है की उनकी प्रतिदिन की जाने वाली ओपीडी में आने वाले मरीजो की गहनता से जाँच करके उनकी रिपोर्ट सी०एच०सी० मखियाली पर उपलब्ध कराई जाये। ताकि प्रदूषण से होने वाली बीमारियों का सम्बंधित ग्रामो में मरीजो का प्रतिशत प्राप्त किया जा सके। अतः मान्यवर से निवेदन है की हमे एक सप्ताह का समय दिया जाये ताकि संबधित ग्रामवासियों की स्वास्थ्य जाँच रिपोर्ट आपको उपलब्ध कराई जा सके।

संलग्न - सी०एच०ओ० को जारी किये गए पत्र की प्रतिलिपी।


प्रभारी चिकित्सा अधिकारी
प्रा०स्वा० केन्द्र मेघाखेडी
मुजफ्फरनगर

कार्यालय— प्रभारी चिकित्सा अधिकारी, प्रा0स्वा0 केन्द्र मेघाखेडी, मुजफ्फरनगर।


दिनांक - 01/09/2023

वक्रा सी०एच०ओ, निराना,

आदेश


सरिता सी०एच०ओ० भिक्की,
नवीन सी०एच०ओ० शेरनगर,
अनविषा सी०एच०ओ० बिलासपुर,
अकरम सी०एच०ओ० धन्धेरा,
ब्लॉक मेघाखेडी
मुजफ्फरनगर

आपको सभी को आदेशित किया जाता है। आप सभी के द्वारा पिछले 2 महीने में प्रतिदिन की गई ओपीडी में आने वाले मरीजों की गई जाँच में कितने मरीज किस बीमारी से पीड़ित पाए गए हैं। उन सभी की रिपोर्ट सी०एच०सी० मुखियाली पर उपलब्ध कराई जाये। ताकि होने वाली बीमारियों का सम्बंधित ग्रामों में मरीजों का प्रतिशत प्राप्त किया जा सके। इस कार्य में किसी भी प्रकार की लापरवाही न की जाये।


प्रभारी चिकित्सा अधिकारी
प्रा0स्वा0 केन्द्र मेघाखेडी
मुजफ्फरनगर

प्रतिलिपि—निम्नलिखित को सूचनार्थ प्रेषित।

- 1—मुख्य चिकित्सा अधिकारी महोदय मु0नगर।
- 2—क्षेत्रीय नियंत्रक अधिकारी(मेघाखेडी) मु0नगर।


प्रभारी चिकित्सा अधिकारी

कार्यालय जिला कृषि अधिकारी, मुजफ्फरनगर।पत्रांक : ७९
प्र.म)

दिनांक : 1-9-2023

सेवा में,

क्षेत्रीय अधिकारी
उ०प्र० प्रदूषण नियंत्रण बोर्ड
मुजफ्फरनगर।

विषय:—मा० एन०जी०टी० में योजित ओ०ए० संख्या 406/2023 बाबर अली बनाम स्टेट ऑफ उ०प्र० एण्ड अदर्स में पारित आदेश दिनांक 30.05.2023 के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक अपने पत्रांक 488/ओ०ए० नं० 406/बाबर अली/मु०नगर/2023 दिनांक 28.08.2023 का संदर्भ ग्रहण करने का कष्ट करें। तत्क्रम में अवगत कराना है कि कार्यालय द्वारा दिनांक 01.09.2023 को मै० त्रिवेणी इंजीनियरिंग एण्ड इण्डस्ट्रीज लि० (एल्को कैमिकल कॉम्प्लैक्स), जोली रोड, मुजफ्फरनगर के आसपास के लगभग 5 किमी० की त्रिज्या में क्षेत्र का सर्वेक्षण किया गया। सर्वेक्षण के दौरान उक्त उद्योग संचालन के कारण फसलों के खराब होने के सम्बन्ध में कोई भी तथ्य प्रकाश में नहीं आया है। सर्वेक्षण के दौरान लिये गये फोटोग्राफ संलग्न हैं।

उपरोक्तानुसार आख्या आपके अवलोकनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु प्रेषित है।

संलग्नक—उपरोक्तानुसार।

भवदीय,



(मेघ सिंह)

सहा०विकास अधिकारी (कृषि)
विकास खण्ड सदर, मुजफ्फरनगर।





FORM 1

(See rule 7 of the E (P) Rules, 1986)

Notice of intention to have sample analyzed

To,

M/s Triveni Engineering & Industries Ltd. Alco-chemical Complex
 Bhitki Bilaspur, Jolly Road,
 Muzaffarnagar, U.P.

Take this notice that it is intended to have analyzed the samples of MEE, CPU,

Borewell, Piezometer (Grain & Molasses plant), Lagoons
 which has been taken today, the 17th

day of August 2023 from M/S Triveni Engineering & Industries Ltd,
 Alco-chemical Complex, Muzaffarnagar, U.P.

(Name and designation of the person who takes the sample).

Ms. Reena Satavan, Sc 'E', CPCB

Mr. Ankit Singh, RO, Muzaffarnagar, UPPCB

Locations of the place where the sample were taken.

1. MEE - Molasses plant - 3 No.
 2. CPU - Molasses plant - 4 No.
 3. CPU - Grain plant - 2 No.
 4. Borewell - 2 No.
 5. Piezometer - 2 No.
 6. Feed to boiler - 1 No.
 7. Lagoons - 2 No.
 8. Bottling Plant ETP - 2 Nos.
- (Duplicate samples were given to the unit)

(SEAL)

DATE



Rajiv
 17/08/23

Signature: Reena 17/8/23

Name: REENA SATAVAN

Designation: SCIENTIST 'E'